2409 Untouchability [16 SEP. 1954] Rao, Shri Krisnnamoorthy. Rao, Shri Raghavendra. Ray, Shri S. D Reddy, Shri A. B Reddy, Shri A. B. Reddy, Shri K. C Roufique, Shri M Saksena, Shri H. P. Sarwate, Shri V. S. Satyanarayana, Shri M. Savitry Nigam, Shrimati. Shah, Shri B. M. Shah, Shri M. C. Shaik Galib. Sharda Bhargava, Shrimati Sharma, Shri B. B. Shetty, Shri Basappa. Shrimali, Dr. K. L. Singh, Babu Gopinath. Singh, Capt. A. P. Singh, Sardar Swaran. Singh, Shri Ngangom Tompok. Singh, Shri Raghbir. Singh, Shri R. K. Singh, Shri Vijay. Sinha, Shri B. K. P. Sinha, Shri R. B. 2 Sinha, Shri R. P. N Srivastava, Dr. J. P Subbarayan, Dr. P. Sumat Prasad, Shri. Surendra Ram, Shri V. M. Tajamul Husain, Shri. Tamta, Shri R. P. Tankha, Pandit S. S. N. 2 Tayyebulla, Maulana M. Vaidya, Shrì Kanhaiyalal D Valiulla, Shri M. Variava, Dr. D. H. Varma, Shri C. L. Venkataraman, Shri S. Venkataramana, Shri V. Vijajvargiya, Shri Gopikrishna. Vyas. Shri Krishnakant.

(Offences) Bill, 1954 2410 NOES Banerjee, Shri S. Bhanj Deo, Shri P. C. Biswasroy, Shri R. Deshmukh, Shri N. B. Dhage, Shri V. K. Dhillon, Shri G. S

Ghose, Shri B. C Kamalaswamy, Shri T. V. Kishen Chand, Shri Mahanty, Shri S. Mathur, Shri S. Mathur, Shri H. C. Mazumdar, Shri S. N. Pravathi Krishnan, Shrimati. Sekhar, Shri N. C. Sinha, Shri Rajendra Pratap. Vijay Raje, Kunwarani.

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MR. CHAIRMAN: So the motion is adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The motion was adopted.

THE UNTOUCHABILITY (OF-FENCES) BILL, 1954—continued

THE MINISTER FOR HOME AFFAIRS AND STATES (DR. K. N. KATJU): MR. Chairman, three days ago, I presented this motion before the House and I had spoken for a few minutes when the House 'adjourned for the day.

[MR. DEPUTY CHAIRMAN in the Chair.]

The point that I had mentioned in the few minutes for which I spoke on that day was emphasising the difference between what I called the private sector of a man's life and his public sector. There are fundamental rights, human rights and preservation of complete liberty for a man in regard to what he may do or may not like to do in his own private life; he may mix with anyone and he may •^fuse to do with another; he may dress in one way and he may dress

[Dr. K. N. Katju.J in another way; he may eat one kind of food or another kind of food, with somebody or with nobody. The law cannot provide as to whether he should take to a liberal way of living or a most orthodox, rigid, self-contained mode of living. That is for him to decide and if one wants to make hirn change his outlook on life, his mode of thought, then the only way in which that could be done is by persuading him to change his ways. Coercive methods are of no value.

So far as the Bill before this House is concerned, I said then-and I repeat it now-it is, in a way, of very limited scope, the limited scope being that the Constitution has abolished untouchability. The Constitution declares that any disability caused by untouchability shall be made punishable and this Bill proposes to do that, and putting it very shortly, it makes it a criminal offence for anyone to prevent, restrain or prohibit any member of the scheduled castes or, to use the words, any member of the communities which are subjected to these disabilities, from exercising his rights. I said then and I repeat it now again that as I understand the problem, it is not a question of providing members of these communities with drinking water facilities, with worshipping facilities, allowing them to enter public hotels, restaurants and all that. What they want is to be recognised as free and equal members of the Hindu community. If anyone were to say to the members of these communities that all their difficulties in the matter of drinking water facilities will be removed, that somebody will supply them with facilities for digging two, three or four wells and that they should not go to a public well, they will take it very ill. What they want is that every public well every public temple, every place of public resort, everything public should be open to them and that they should be able to go there just as all residents

of India go and travel in the third class or second class compartments of the railways. When I enter a compartment, I do not ask my fellow passenger to what caste he belongs. Whether he belongs to a high caste or a lowcaste, it does not matter because there is equal right for all. Similarly, in the exercise of these rights, what these people require is a change of heart and the right, if I may say so, and opportunity of rubbing shoulders with all members of the Hindu community. That is what they desire.

Now, the Government does its duty by passing these coercive laws and it is proper, essential and desirable that whenever these laws are broken the offenders should be properly punished. I say so because some doubt was expressed that this law, though enacted, may remain a dead letter. Someone said that these laws are not enforced. I suggest to the House that even for the enforcement of these laws, it is necessary that there should be a substantial volume of opinion in favour of enforcement. If the law appeals to the conscience, let us say, of 95 per cent, of the population or 80 per cent, of the population and if those 80 per cent, of the population desire that people should obey the laws, then enforcement becomes easy. If you enact a law of this de-it ion which does not command widespread support then enforcement becomes difficult. I have heard it said often by members of these communities, "Well, Sir, if you punish a Kshetriva or a Brahmin or anyone of the so-called high caste people who commits a breach of these laws what would be the result? The result would be that he will go to jail for six months or three months and when he comes out, his heart will not be overflowing with affection for the members of these communities. His heart will be full of bitterness and the result will be that, while the letter of the law may be obeyed, living conditions may become so difficult

that we may even have to migrate and leave the village." That would be, in my opinion, a bad consequence, and most undesirable. I would hate it. Therefore, I respectfully suggest that in this big campaign we .should always have before us the great example of Gandhiji and speak softly, not adopt bitter language and further, have resort to the persuasive campaign on the largest scale possible. If we are to speak with bitterness, in harsh language, then I say that we do not promote the cause which we have before us. We retard it. Of course, I am talking platitudes; bitterness does not create affection: bitterness creates disaffection and if you do want to create disaffection then you are welcome to use the language of bitterness and say, "Look at us: for five thousand years we have suffered those handicaps but we are not prepared to suffer them any longer." I agree but if you want to remove those sufferings today these laws will not enable you to gain your objective.

I am only making this suggestion because I sometimes read some speeches and listen to speeches and from that it seems to me that the speakers think that it is a case of using the rod-use the rod and punish and then you will bring the opponents to their senses. My feeling is that that is extremely wrong advice. I am speaking generally-I do not say that Brahmins should do this and not do this. Gandhiji used to tell us-that is the lesson that we have learnt-that *ali*. so called high cast people have to perform prayaschit for the sins that they have committed for the last ten usand vears. I stick to that. But if you think, if anybody thinks in India that he can persuade and bring about a change of heart by using strong language, I submit he is very much mistaken in doing that, that recourse to that language will not serve the purpose.

डा॰ पी॰ सी॰ मित्रा (विहार)ः महात्मा गांधी का नाम जब उठा है तौ में बोलूंगा कि क्या महात्मा गांघी ने यह

नहीं बोला या कि except रोटी और बेटी,

inter-marriage and inter dining, remove all untouchability. Is it not a fact?

DR. K. N. KATJU: Very well. Plea se give me one opportunity for what I have to say. I do not see the relevan ce of this, Sir, I cannot make a law uere that people must dine with my hon. friend nor can I make a law that my hon. friend should be compelled to have all his wards in the family largely married to A, B, C. That is | all a question of preference of volun tary action. Gandhiji wrote to me per sonally......

DR. P. C. MITRA: He spoke to me also.

DR. K. N. KATJU: Gandhiji wrote to me personally that he has decided, as a general rule, not to give his *ashirbads* to marriages between the same caste, but he gave his ashirbads to marriages where the people belonged to different castes.

DR. P. C. MITRA: He did not take meals from his wife till she used Khaddar.

MR. DEPUTY CHAIRMAN: You can have your say later, Dr. Mitra.

DR. K. N. KATJU: Now I suggest this is all in what I have been calling the private sector. It cannot be coerced by any coercive legislation. No one can be compelled to dine with A, B or C. I know of many Hindus, my mother and father, they would not dine with anybody. Sometimes I also have a sort of feeling not to dine with anybody from the point of view of public health; you escape all infection, all virus. All this comes in. Most of the ases are carried because you drink water from the same glass; you eat anything from the same plate. So it [Dr. K. N. Katju.] may be from that point of view—I ao not know about it but we cannot compel anybody in the private sector. I heard someone saying—I was astonished that there were some such speeches—"If you want to remove untouchability you must compel the Brahmins to marry their daughters to Harijans." I was astonished and astounded; no sane man could have that; only lunatics could say so.

SHRI RAGHAVENDRA RAO (Hyderabad): He is a Minister today in the State jf Hyderabad.

DR. K. N. KATJU: I do not know about it. It is something grossly impractical; I cannot understand this. Very well, Sir.

As I said in another place and also here the o.ther day during the three-day general debate on the Report of the Commissioner for Scheduled Castes and Scheduled Tribes, the question was now to improve the conditions of our brothers of these communities and on that enough was said and I imagine that that ground will not be covered over again I entirely agree, the one great thing is to improve their economic condition, to improve their standards of life, to give them highest possible education. The State

juld consider it their duty to remove their difficulties and to take the utmost steps to bring them up, to raise them to completely equal standards with others and that will also have a repercussion because people will begin to treat them with honour and respect. The prestige of high office alone carries this all but that is bad. Of course, we cannot force all that with this Bill, remove all their difficulties with an Untouchability Bill. My submission is that we have done what could be done or what can be done by this kind of legislation and I do hope that the Joint Select Committee will go through this Bill very thoroughly, as I have said else-where and I say it again. There is no provi-

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sion in this Bill to which I am wedded in the sense that I propose to stick to it, no matter what the House might think. The Joint Select Committee will have the most ample opportunity of going through every clause of the Bill and they can depend upon Government co-operation to the fullest extent. When this Bill emerges from Parliament I hope that it will embody and it will represent the united expression of all parties in Parliament. Sir, I move.

MR. DEPUTY CHAIRMAN: Motion moved:

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha da join in the Joint Committee of the Houses on the Bill to prescribe punishment for the practice of untouchability or the enforcement of any disability arising therefrom and resolves that the following Members of the Rajya Sabha be nominated to serve on the said Joint Committee:—

- 1. Shrimati Lilavati Munshi,
- 2. Shrimati Bedavati Buragohain.
- 3. Shri Alluri Satyanarayana Raju,
- 4. Dr. N. S. Hardiker,
- 5. Shri Surendra Ram,
- 6. Shri Kishori Ram,
- 7. Shri Ram Prasad Tamta,
- 8. Thakur Bhanu Pratap Singh.
- 9. Shri T. D. Pustake,
- 10. Shri Jagannath Das,
- 11. Shri Nanabhai Bhatt,
- 12. Dr. B. R. Ambedkar,
- 13. Shri M. Satyanarayana,
- 14. Shri Surendranath Dwivedy,
- 15, Shri N. C. Sekhar, and
- 16. Shri Narsingrao B. Deshmukh."

DR. B. R. AMBEDKAR (Bombay). Mr. Denuty Chairman, I propose to speak on the Bill. I think it is impossible for me to remain silent during the discussion on this Bill, but I find that my hon. friend, the Minister-in-charge, has condescended to put me on the Select Committee on this Bill. There is a convention that a Member wno is on a Select Committee shall not speak or take part in the debate on the motion for reference to a Select Committee. I do not know to what extent the rule has been observed in all its strictness.

MR. DEPUTY CHAIRMAN: It has not been violated.

DR. B. R. AMBEDKAR: I think in the other House it is not strictly observed and I understand' that a Member in such a position could speak. However, if the convention is a rigid one here I beg permission to withdraw my name, and I hope the hon. Minister will concede.

PROF. G. RANGA (Andhra): It is not a rigid one.

MR. DEPUTY CHAIRMAN: Yes, it is a rigid one; we have been observing it.

PROF. G. RANGA: If either within the time

MR. DEPUTY CHAIRMAN: It will be setting a bad precedent.

PROF. G. RANGA: There is no ques tion of any bad precedent. What I understood always was that when other Members who are not Members of the Select Committee are anxious to speak, then the Members who are placed on the Select Committee are expected to give way, but it does not debar any Member of the Select Com mittee from exercising his privilege of speaking. Only if......

MR. DEPUTY CHAIRMAN: We have been observing the convention that the Members of the Select Committee..... PROF. G. RANGA: We have not observed it that way. It is not rule; *s* a convention.

MR. DEPUTY CHAIRMAN: The convention should be interpreted in that manner because it has been observed that way.

PROF. G. RANGA: There is no definite rule on this point but the convention we have been following is that generally Members who are Members of the Select Committee do not speak.

 $M \ensuremath{\text{R}}$. DEPUTY CHAIRMAN: On two or three previous occasions I have refused the Members.

SHRI BISWANATH DAS (Orissa): Because they have got the ch ance to place their views before the Select Committee it is felt not desirable to> give them the necessary.....

MR. DEPUTY CHAIRMAN: It wilt be setting a bad precedent.

SHRI BISWANATH DAS: Therefore the non-Members in the Select Committee are given the chance to-place their views so that the Select Committee may have the advantage of considering those views as well. There is, I submit, no rule and we should not have any rigid convention to make it binding on the Members of the Select Committee not to speak. I would therefore appeal to my hon. friend Dr. Ambedkar not to consider it in that light and think of withdrawing his name from the Select Committee which I consider will be-most useful and helpful.

MR. DEPUTY CHAIRMAN: But the convention we hf ve observed in this House is that Members of the Select Committee are not to sneak on such a motion. On o-ie or two previous occasions permission has been refused.

PANDIT S. S. N. TANKHA (Uttar Pradesh); So far as I remember certain Members of the Select Committee have spoken in the past. If you will please look up the earlier proceedings, you will find that they have spoken ii this House on one or two occasions.

{Interruptions.)

SHRI H. N. KUNZRU (Uttar Pra desh) : I believe, Sir, I myself, al though I was a Member of a Select Committee, spoke on the Bill. How ever, I am not sure. Even if that be not correct, I think there have been occasions when a departure from this convention has been made for good reasons and I hope that you will con sider the desirability of allowing Dr. Ambedkar to speak on this motion. He is perfectly correct in saying that he cannot remain silent on this Bill and I do not think that anything will be lost if......

MR. DEPUTY CHAIRMAN: We will look up the debates and

SHRI H. N. KUNZRU: Even if there is no precedent let us make a precedent now.

MR. DEPUTY CHAIRMAN: But that will be setting up a bad precedent. If every Member claims that right it will be bad.

SHRI H. N. KUNZRU: Every Member cannot, in relation to a Bill, be in the same position that Dr. Ambedkar is in regard to this Bill. I think that special position ought to be recognised and it will be very undesirable to place Dr. Ambedkar in the difficult position that he will be in if his membership cf the Select Committee is held to debar him from expressing his opinion on this question.

SHRI H. P. SAKSENA (Uttar Pradesh) : I beg to differ from the views expressed by my hon. friend, Dr.

Kunzru. In this way we will be per petuating the differentiation between the caste Hindu and the untouchable. I do not look upon Dr. Ambedkar, as I have said on various occasions, as the representative of the untouchables alone and I think

MR. DEPUTY CHAIRMAN: I	will
look up the proceedings and I	will
give a ruling in the afternoon.	The
House	

(Interruptions.)

PROF. G. RANGA: It does not require a ruling, Sir. It is only a convention.

MR. DEPUTY CHAIRMAN: I will give the ruling in the afternoon. The House stands adjourned till 2-30 P.M.

The House adjourned for lunch at four minutes past one of the clock.

The House reassembled after lunch at half past two of the clock, MR. DEPUTY CHAIRMAN in the Chair.

SHRI BISWANATH DAS: Sir, may I make a submission in this, namely, the question raised by Dr. Ambedkar. There is no rule on this question and, therefore, the question of a ruling from the Chair does not arise. It is all a question of precedent and I claim that the House has a right to change or modify precedents. Therefore, I believe you have been looking into the wishes of the House. As such no question of any ruling, I take it, will arise or be given.

SHRI V. K. DHAGE (Hyderabad): I might also add that in this House on another occasion, if I remember well, on the Special Marriage Bill, Dr. Kunzru spoke while he was also a Member of the Select Committee.

MR. DEPUTY CHAIRMAN: No.

SHRI V. K. DHAGE: And Dr. Seeta Parmanand.

2421 Untouchability [16 SEP. 1954] MR. DEPUTY CHAIRMAN: I did Jiot PROF

give her permission to speak.

SHRI V. K. DHAGE: But I think, Sir, there must be some sort of enquiry made to see whether what I have said is correct or not. Apart from that, if the House is desirous of listening to the speech of a Member, I think the Member is entitled to .speak and I submit that Dr. Ambed-kar be allowed to speak and at the same time he should also remain in the Select Committee.

MR. DEPUTY CHAIRMAN: -Well. I am afraid there is no point of order. It is a healthy convention that Members of the Select Committee are not .allowed to speak, are not generally allowed to speak. I have gone through the proceedings of the House and we have been strictly following this convention and that is also the convention, I am told, in the other House. I had a talk with the Speaker also •about it. A convention if departed from will cease to be a convention. So it is for Dr. Ambedkar to choose whether he will speak on the floor of the House or be a Member of the Sel-etc Committee. If he is a Member of the Select Committee, he can certainly put forward his arguments and bring all his weight to bear on the Members of the Select Committee and shape the Bill; but if he wants to choose to speak on the floor of the House he is welcome to do so. It is not a question of allowing this Member or that Member to speak. It is better that we follow healthy conventions and I see no reason to depart from that convention

PROF. G. RANGA: Sir, I wish to give notice of my intention that I do not wish to respect this convention, it is felt that this convention should be broken and I think.....

MR. DEPUTY CHAIRMAN: Order, order.

PROF. G. RANGA: I have every right to make a statement, because, as interpreted, in the manner in which it has been interpreted, this is a convention which ought not to be accepted at all by the House.

SHRI V. K. DHAGE: Further, I would like to submit that it is the House which makes the convention and if it wants to break it, it can do so.

MR. DEPUTY CHAIRMAN: Please see the proceedings of the House, Mr. Ranga; you should not make such remarks.

PROF. G. RANGA: I have not made any remarks which are unparliamentary or which should be expunged.

MR. DEPUTY CHAIRMAN: I see that there is no such precedent and even if we have set up a bad precedent, it is not right that we should perpetuate it.

SHRI S. MAHANTY (Orissa): But the whole sense of the House is quite contrary.

SHRI V. K. DHAGE: The House creates a convention and if the House is desirous of cancelling that and establishing another one, I think it is the right of the House to do it.

MR. DEPUTY CHAIRMAN: I am afraid it is not. There is no question of any ruling. You may raise it by a resolution. There is the Rules Committee. You may raise it there.

SHRI H. C. MATHUR (Rajasthan): There is no point of order raised, that is true, Sir. But what can stand between the wishes of the House and a convention? Have you determined what is the wish of the House?

MR. DEPUTY CHAIRMAN: It is not a question of the wishes of the House.

[Mr. Deputy Chairman.] It is a question of following the convention that is being followed. (*Interruption*). I am sorry, Prof. Ranga, I cannot agree.

PROF. G. RANGE: Who has established this convention?

MR. DEPUTY CHAIRMAN: The House has already established it.

PROF. G. RANGA: Excuse me, Sir. You happen to be the Chairman of the Rules Committee. We cannot discuss it there. How has this convention come into existence?

MR. DEPUTY CHAIRMAN: I have already said that there is no rule. I find that from 1952 onwards we have been following this convention.

SHRI S. N. MAZUMDAR (West P>engal): Sir. I am not speaking about the healthiness or otherwise of this convention, but on an enquirv. it was explained that this convention arose from an assumption that Members who were on a Joint Select Committee should give precedence to other Members.

MR. DEPUTY CHAIRMAN: It is not a question of precedence, Mr. Mazumdar. The speeches are meant for the Members of the Select Committee. All the suggestions made by the other Members will be considered by the Members of the Select Committee in the Select Committee. If the members of the Select Committee themselves take up the time of the House, I am afraid the other Members may not have any chance to speak.

SHRI S. N. MAZUMDAR: The Members are restrained from speaking because of that consideration.

SHRIMATI MONA HENSMAN (Madras) : Sir, I do not want to dispute what you have said. You are above convention and I accept whatever you decide. But the point is, when a Select Committee has not begun to function, when it is not sitting yet—it has only been nominated—is it not within the power of the Chair to be above-convention and permit the person to. speak?

MR. DEPUTY CHAIRMAN: I am, here to follow conventions.

SHRI V. K. DHAGE: I beg to submit that we are not satisfied with the ruling and therefore we shall not continue.

MR. DEPUTY CHAIRMAN: I have-given no ruling at all. I am only following the convention that we have followed so far.

SHRI V. K. DHAGE: Nevertheless. *I* think the wishes of the House are not beins given any regard to and therefore we feel that we will not be able-to sit in the House now.

SHRI S. N. MAZUMDAR: Mr. Deputy Chairman, I respectfully submit tha. I a:n ai JO unable to take part in, the discussion in the circumstances,, because this question is overweigh-uig other considerations. But I want to make it fully clear that I have no auarrel with the Untouchability Bill, rather I welcome it. but it is very unfortunate that before the discussion could be taken up, the whole question of procedure came up and. unfortunately in this procedural question we have not been able to agree with what you have said. So it is very difficult for me to take part properly in the discussion and I am abstaining, from the discussion.

(At this stage some hon. Members left the Chamber.)

DR. B. R. AMBEDKAR: Mr. Deputy Chairman, before I actually deal with the provisions of this Bill, I think it is desirable that I should draw the attention of the House to the responsibility- created by certain articles in-the Constitution and the responsibility placed upon the Government to. give effect to those provisions.

I would first like to refer to article 13 of the Constitution. Article 13 says that all laws inconsistent with the Fundamental Rights are void from the date on which the Constitution comes into existence. That is a general provision which is laid down in article 13. It is, as a mat. ter of fact, a general notice given to the public as well as to the Judges of the Court that if any question was raised before them which involved the adjudication of the Fundamental Rights, the court shall not give effect to any existing law that was in conflict with the Fundamental Rights. But the makers of the Constitution were not satisfied with the general declaration because they felt that it was too much to expect a common citizen to go to a court of law in order to get relief from the court for the invasion of his fundamental rights. That was too much of a burden on the common citizen. And, therefore, the Constitution enacted another article, which is article 372, sub-clause (2), which gives power to the Government to make modification and adaptation in existing laws in order that the laws may be brought in conformity with the fundamental rights.

If my hon. friend will allow me to make a personal reference, I would say that when I was in charge of law, I immediately took up question about adaptation and this modification of the existing law in order to bring it in conformity with the Fundamental Rights. And I did succeed in getting repealed one of the most important pieces of legislation in the Punjab, called the Punjab Land Alienation Act, under which certain communities, or as the law speaks of them, certain tribes, were declared to be the only tribes which could hold property or acquire property in the Punjab. The law, in my judgment, was so iniquitous that a man who was actually an aericulturist, but whose community or tribe was not declared by the Government to be an agricultural tribe, was not entitled to get any land. But

a person who was a barrister all his life, and never hoped to grow even two blades in a field, became entitled to acquire property, because the Government had chosen to declare his tribe to be an agricultural tribe. I succeeded in having the whole Act cancelled under the provisions of article 3/2, clause (2). There remained another law or a custom which went along with the Punjab Land Alienation Act, ...ii which referred to what is called the shamilat land, that is to say, the and held in common by the villagers. Under the customary Punjab law, the snamilat land could be shared only by those communities which were called zamindars. hereditary land-owning communities. The others were non-zamindars. They were called Lamina,!,. that is to say, they belonged to a low class, and they were not entitled to share in the land. Consequently, they could not build their houses in a *pucca* form on the land on which they stayed. They $\ Jn-e$ always afraid lest the zamindars of Punjab may, at any time, turn them out. And the people did not venture to build permanently. I left a note in the Law Ministry, when I left, that this matter should be taken up and dealt with by the Government under the provisions of article 372, subclause (2). I have no idea what the Law Ministry has done or what the Home Ministry has done. I believe, no action has been taken on that account so far. I had, for my own guidance, made a list of certain laws, which. I felt it was absolutely essential to modify in order to brinn them in conformity with the Constitution. The first that I would like to mention is Madras Regulation XI of 1816. This is a criminal law enacted by the East India Company. In that, there is a provision. I think, section 10. which says that if the offender belongs to the lower classes, then the punishment to be inflicted on him is to put him in the stocks. This punishment is not to b° inflicted if the offender belongs to the higher classes. There can be no luestion. Sir. that this Regulation is

[Dr. B. R. Ambedkar.] discriminatory Regulation, and should be repealed. Then the next item that I would refer to is the Bombay Municipal Servants Act. V •of 1890. Under that Act, it is provided-I think it is section 3-that if a municipal servant, whose duties fall within the Schedule attached to the Act. absents himself from work without permission. or resigns his office without at least giving three months' notice in writing, he shall be sentenced to imprisonment. It is a well-established principle now that a contract of employment is only a civil contract for which, if there is to be any punishment that punishment must be only damages and not imprisonment. But this Municipal law still remains on the Statute Book. The result has been that under this Act-if my hon. friend v/ill refer to the Schedule, he will find that the Schedule practically mentions, although in terms of duty, people who are doing scavenging work or street-cleaning work, and things of that sort, and who are mostly Scheduled Castes or the untouchables-it has become quite impossible for them even to go on strike, because the term of resignation must be three months' notice. Nothing has been done so far as that Act is concerned. I will take now another item, the U. P. Municipalities Act. II of 1916. I think it is section 85. Yes. There again, the provisions of that section are more or less similar to the provisions of the Bombay Municipal Servants Act. There again it is said that a sweeper employed by a Board who, except in accordance with the terms of a written contract of service, or without a reasonable cause, of which notice has been given, resigns or abandons his employment, shall be liable, upon conviction, to imprisonment which may extend to two months. I think these laws, if I may say so, are absolutely uncivilised laws. No country in the world today regards breach of contract of service as an offence punishable with imprisonment OT with fine. It is just damaging, out nothing has been done here.

Then, I will refer to three other Acts, one is the Bombay Hereditary Village Officers Act of 1874. Those who work or officiate under this Act are divided into two classes. My friend, Mr. Dhage, must be quite familiar with it, although the Home Minister himself may not be. I do not know what the system is in his province, but there the servants are divided into two classes, one class are called officers and the other w5rb called village servants, although both are paid in the ancient form of payment, viz., land assigned for service out of which they have to eke out their income. The land that has been assigned to them was in ancient times, probably during the time of Shivaji or during the time of the Peswas. No addition has been made to the land then assigned. They have been cutting up and sharing their land into bits and bits, and probably no one individual owns more than one-hundredth of an acre of land. Yet these poor people are sticking to that land. Now, when the British came in, they started a scheme of what is called commutation: that is to say, releasing a person from the obligation of hereditary service andtfctlowing him to retain the land provided he was prepared to pay what is called 'Judi' or land revenue, as the Government thought fit. That process has been going on for ever and many, many hereditary officers have been liquidated so far. Recently the Bombay Government took upon itself the responsibility of further commuting these village hereditary officers, but notwithstanding the incessant demand ol the scheduled castes in the Bombay State that their workers and their hereditary officers should also be * commuted so that they may be free from the obligation of serivce and be allowed to retain the land on payment of land revenue-they were very liberal and wanted to pay the full land revenue and did not want any concessions-the Bombay Government refused their requests. They confine their law to the commutation of offl-

cers other than the scheduled castes. This-I speak from experience-is one of the most cruellest pieces of legislation, because it is quite possible for the village patel who is an officer under this Act to require the whole body of the scheduled caste people to go and serve under him not merely for Government purposes but also for his private purposes. Any village patel, for instance, if there is a death in the family, would not send a postcard to his relatives informing them of the death in the family, because it is a derogatory method. He must insist upon one of his village servants, as they are called, to walk miles and miles to convey the message that a death has occurred in the house of the patel. If a married girl comes to the house of the patel and wishes to go back, he must insist upon one or two of the village servants to go along with her, accompany her, chaperon her, and to see that she has safely arrived at her father-in-law's house. If a marriage takes place, he must insist on the whole body of people to go and break wood and do all services without paying them anything. If they refuse, he is competent to report to the Collector that his village servants are not doing their duty, and the Collector under the Act is able to fine them or to take away their land and dispossess them. I wonder whether this is not a piece of legislation which is fundamentally opposed to the Fundamental Rights in the Constitution, and whether such a piece of legislation does not require modification at the hands of the Law Department or the Home Department.

There are two other Acts which are, so to say, correlative to this Bombay Hereditary Village Officers Act. One is the Bombay Revenue Jurisdiction Act, and the other is the Pensions Act. (Seeing the Home Minister rising from his seat) My hon. friend finds it too hot perhaps.

DR. K. N. KATJU: I find it too cool on the other hand.

DR. B. R. AMBEDKAR: It will be-hotter as I go on.

Both these Acts prevent access to. the judiciary for any wrong that may have been done by the officers, the Collector, or the Commissioner or the Minister. No relief can be had from' the courts, because the Revenue Jurisdiction Act says that the courts shall not have any jurisdiction either to alter or to modify or to revise the-decision of the Collector, who is an executive officer. The Pensions Act says that no one who has any kind of mam shall be entitled to go to court and the court shall not exercise any jurisdiction unless it obtains a certificate from< the Collector that the case may be tried by the court. It is quite impossible, therefore, for these poor people to have any kind of remedy against the many injustices which are being practised under the name of this Darti-cular Act. If I had remained as Law Minister, it was my intention to carry out these reforms, but I think it is the duty of any Law Minister and particularly of the Home Minister to-look into our laws and to find out to what extent the laws are in conflict with the Fundamental Rights. I am sorry to say, Sir, that both these Departments are the most laziest Departments that I have ever seen. They have neither the zeal nor the urge nor the conscience to move in this. matter. They have no idealism either. I hope that, after what I have said, they will be spurred to some kind of action in this matter and to see that relief is given where relief seems necessary. Well, Sir, this is what I wanted to say by way of preliminary observations. I will now turn to the Bill itself.

I would like to say a word about the title of the Bill. It is not a-very important point, but I think the name does matter. Shakespeare has; said that rose smells as sweet whe—

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[Dr в R Ambedkar.] ther it is called rose or by some other name. I disagree with that state ment of Shakespeare. I think that name is a very important matter, and I think that a good law ought to have a good and succinct name. What is the name of this Bill? 'A bill to provide punishment for the practice of untouchability or the enforcement of any disability arising therefrom'. I personally think that it is a very clumsy name and very mouthful. What really should be the name of the Bill may be a matter of dispute but I personally think that it ought to have been called, 'The Civil Rights (Untouchables) Protection Act.' After all. what you are doing is no thing more than protecting their civil rights. The emphasis

ought to have been therefore on civil rights. T venture to tell my friend in charge of the Bill that if he had referred to the case of the Negroes in the United States Civil War, he would have or to the found that the Bill that he is now proposing to be passed by Parliament has had its predecessor in the United States and that Bill, if he will refer to it he will find, is simply styled Civil Rights Protection Bill. Even the word 'negro' is not mentioned in it. I don't know why he should keep on repeating untouchability and untouchables all the time. In the body of the Bill he is often speaking of scheduled castes. The Constitution speaks of the scheduled castes and I don't know why he should fight shy of using the word scheduled castes in the title of the Bill itself. Personally for myself. I would be quite happy with the name Untouchables Civil Rights Protection Bill Scheduled Castes Civil Rights or I hope my friend will Protection Bill. take this into consideration.

Now, Sir, I find there are certain very grave omissions in the Bill and it is to these omissions that I propose to draw the attention of the House. There in really, as a matter of fact, no provision for the removal of any bar against the exercise of civil and constitutional rights. No doubt the ultimate result of the Bill would be freedom to exercise civil and constitutional rights but I personally think thai it would have been much better if my friend had expressly stated that the Bill was intended to remove any kind of a bar against the exercise of any civil and constitutional rights. I would just like to read to him a provision from the Civil Rights Bill as they call it in the United States. This is how the provision reads. Don't read the title page of the book-it will hurt you. It is the United States Constitution Amendment XIV taken from Government of Ireland Act 1920 and also Professor Keith's Command Paper. This is how that provision reads. I have of course converted it to make it applicable to the untouchables but the original is taken from the text of the Civil Rights Bill:

"All subjects of the State are equal before the law and possess equal civil rights. Any existing enactment, regulation, order, custom or interpretation of law by which any penalty, disadvantage, disability is imposed upon or any discrimination is made against any subject of the State on account of untouchability, shall, as from the day on which this Constitution comes into operation, cease to have any effect".

I think such a positive statement was necessary. It is no doubt contained in article 13 but there can be no harm in repeating the whole of that article 13 with such amendments as are necessary in this Bill. I don't know why the Bill is silent. The Bill seems to give the appearance that it is a Bill of a very minor character, just a *dhoby* not washing the cloth, just a barber not shaving or just a *mithaiwala* not selling *laddus* and things of that sort. People would think that these are trifles and piffles and why has Parliament

bothered and wasted its time in dealing with dhobies and barbers and laddu-walas. It is not a Bill of that sort. It is a Bill which is intended to give protection with regard to civil and fundamental rights and therefore, a positive clause, I submit, ought to have been introduced in this Bill, which the Bill does not have now in its present form. That is one omission which I think requires to be •nade good. Th- other omission, which, I find, is of a very grave character, is that there is no provision against social boycott. Now I feel from my experience that one of the greatest and the heinous means which the village community applies^ in order to prevent the scheduled castes from exercising these rights is social boycott. They boycott them completely. It is a kind of non-co-operation. This is not merely my opinion but it is the opinion of a Committee that was appointed the Bombay by investigate Government in order to into the conditions of the scheduled csstes and also of the depressed classes and aboriginal tribes I might mention to the House ' that the late Thakkar Bapa j was member of а this Com- j mittee and he had signed this re- i port. I will just read only one para, from the report of that Committee | which to the question relates of social boycott. It is paragraph 102. This is what the Committee said:

"Although we have recommended various remedies to secure to the depressed classes their rights to all oublic utilities, we fear that there will be difficulties in the way of their exercising them for a long time to come. The first difficulty is the fear of open violence against them by the orthodox classes. It must be noted that the scheduled castes form a small minority in every village opposed to which is a great majority of the orthodox who are bent on protecting their interests and dignity from any supposed invasion of the depressed classes at any cost. The

danger of prosecution by the police has put a limitation upon the use of violence by the orthod'ox classes and consequently cases are rare. The second such difficulty arises from the economic position in which the depressed classes are found today. The Depressed Classes have no economic independence in most parts of the presidency. Some cultivate the land of the orthodox classes as their tenants at will. Others live on their earnings as farm labourers employed by the orthodox classes, and the rest subsist on the food or grain given to them by the orthodox classes in lieu of service rendered to them as village servants. We have heard of numerous instances where the orthodox classes have used their economic power as a weapon against those depressed classes in the villages when the latter have dared to exercise these rights and have evicted them from their land and stopped their employment and discontinued their remuneration as village ser-'ants. This boycott is often planned on such an extensive scale as to include the prevention of the depressed classes from using the commonly used paths and the stoppage of the sale of the necessaries of life by the village bonia. According to the evidence, sometimes small causes suffice for the proclamation of a social boycott against the depressed classes. Frequently it follows on the exercise by the depressed classes of their right to the use of the common well; but cases have been by no means rare where stringent boycott has been simply because a depressed proclaimed class man has put on the sacred thread, has bought a piece of land, has put on good clothes or ornaments, or has carried a marriage procession with the bridegroom on the horse through the public street. We do not know of any weapon more effective than this social boycott which could have been invented for suppression of the depressed classes. The method of open violence pales away before it, for it has the most far-reaching and

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[Dr. B. R. Ambedkar.] deadening effect. It is more dangerous because it passes as a lawful method consistent with the theory of freedom of contract. We agree that this tyranny of the majority must be put down with a firm hand if we are to guarantee the depressed classes the freedom of speech and action necessary for their uplift."

Untouchability

This is the conclusion of a committee which was specially appointed to consider the condition of the scheduled castes. I do not find any provision to deal with this point of social boycott.

I may draw the attention of the hon. Member to the Burma Anti-boy-cott Act of 1922, if he thinks that it is difficult to put the matter in express words which can be legally of use to the courts. I say he can copy the provisions contained in this Burma Anti-boycott Act of 1922. It gives us the most valuable definition of a difficult matter, namely, social boycott. That will be found in section 2 of that Act. This Burma Act not only creates social boycott an offence, but it also creates the instigating of social boycott an offence. It also creates the threatening of social boycott an offence, in phraseology as precise as any meticulous lawyer would want to have. My hon. friend has tried, I think, in sub-section (2) of section 8, to have some kind of a garbled version of it for defending a Hindu who does not wish to practise untouchability but whose caste-fellows compel him to do so. I believe they can only do that in two ways, either by committing violence against him or by organising social boycott. As the Committee has said, the village communities most often prefer the social boycott because it is an act behind the curtain and appears to be perfectly in consonance with the terms of the law of contracts, to violence which, as I have said, becomes an offence under the Indian Penal Code. Therefore, instead of going round about and bringing

about a haphazard result, why not proceed directly and recognise social boycott as an unlawful means of compelling the scheduled castes not to exercise their rights? After all, what can be the objection to social boycott? I say, in legal terms, social boycott is nothing else than a conspiracy, which is an offence recognised by the Indian Penal Code. If two people engage themselves in doing a wrong to a third person, well, that is conspiracy. This social boycott is brought about by the concurrence of the majority of the people and is also a conspiracy and could be recognised as an offence. I do not know why my hon. friend forgot that very important fact in this matter.

The third omission-I do not know whether it is an omission or not, I speak subject to correction. I wish the Law Minister was here because it is purely a legal matter. But there is no doubt about it that our Home Minister was a Law Minister in the beginning and certainly has been a practising, lawyer and he could not be unfamiliar with what I am saying. Now the question that I ask myself is, are these offences mentioned in this Bill compoundable or non-compoundable? The Bill says nothing about it. It is completely silent. The other day when we were discussing the Report of the Commissioner for the Scheduled Castes and Scheduled Tribes, hon, Members will recall that the Commissioner drew pointed attention to the fact that the untouchables were not 'able to prosecute their persecutors because of want of economic and financial means and consequently they were ever ready to compromise with the offenders whenever the offenders wanted that the offence should be compromised. The fact was that the law remained a dead letter and those in whose favour it was enacted are unable to put it in action and those against whom it is to be put in action are able to silence the victim. That has been the conclusion of the Commissioner for Scheduled Castes and

Scheduled Tribes. Such a situation is not to be tolerated. The offences must not be made compoundable if the offence is to be brought home to the guilty party. If the guilty parties by compounding the offence either by payment of a small sum or something like that are able to get away they can continue their career of harassment of the untouchables until the moon and the sun are there and untouchability would never end.

Therefore, compounding of the offence is a grave matter and a grave issue and it must have been expressly dealt with. I do not know what the intention of my hon. friend is but in order that we may be able to judge by reference to other provisions in other laws, I shall refer to section 345 of the Criminal Procedure Code which defines what offences are compoundable and what offences are noncompoundable. My hon. friend will remember that there are altogether 511 sections in the Indian Penal Gode. Of them, 106 are taken up with purely declaratory matters, punishments, where the law would apply, general exceptions to the law. costs and so on and so forth. SD, we shall cancel or deduct 106 out of 511. The sections which actually define offences are grossly about 400. Four hundred offences, acts and omissions are made offences by the Indian Penal Code. Out of this 400, how many are compoundable? That is a matter which we must consider because under that lies the principle which is of importance. As I said, the only provision which defines what offences are compoundable or not is section 345 of the Criminal Procedure Code. I have made a little calculation-I am rather weak in mathematics but I believe I cannot be very far wrong in saying-that only 44 offences are compoundable out of the 400. The rest are non-compoundable. From this position, I deduce the conclusion that the principle of the criminal law is that an offence shall ordinarily not be compoundable

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and that these 44 are merely exceptions to the general rule. Out of the 44, 24 are compoundable without the permission of the magistrate and 20 are compoundable with the permission of the magistrate. So, really speaking, only 24 are compoundable offences. Now, are these offences indicated in this Bill compoundable or not? The Bill itself does not say so. T think there ought to be an express provision to this effect that any offence under this Bill, shall be non-compoundable. If my hon. friend does not propose to accept this suggestion, what would be the result? The result would be this, that most of these-offences will be offences in which hurt or grievous hurt would be caused. They could not be mere offences of show of force or anything less than that; they would be offences involving hurt, grievous hurt, violence and things of .it sort. Now, if a magistrate were to apply subsections (1) or (2) of section 345-I do not want to weary my hon. friend by reading the two sub-sections of section 345 which define offences of this sort-he will find that the offences involve hurt. He will also see that a large majority of them which are made compoundable either with the permission of the magistrate or without the permission of the magistrate are offences which involve hurt, grievous hurt, confinement of a Derson or kidnapping his relation or something like that. All of them are compoundable, absolutely, every one of them. Therefore, it follows that unless you make a specific and express provision in this Bill all the offences if they involve social boycott-this is not mentioned in the Penal Code at all and it is not an offence except conspiracy-and such other acts which involve hurt or violence, so far as section 345 is concerned, will become compoundable and the Bill will be reduced to a complete nullity. It would be a farce. Therefore, my hon. friend will look into this matter and see-he would be entitled, of course, to take the advice of the Law Ministry-whether within the terms

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of section 345 of the Criminal Procedure Code these offences would be compoundable, and if so, whether it is not necessary to make an express provision in this Bill to say that offences involving untouchability shall not be regarded as compoundable.

Now, Sir, I come to the question of certain defective provisions. I have said about omissions and I want to say something about the defective provisions. The first such provision to which I shall refer is the clause relating to punishment, which is clause 8. The punishment prescribed in the Bill is six months' imprisonment or fine which may extend to Rs. 500 or both. My hon. friend was very eloquent on the question of punishment. He said that the punishment ought to be very very light and I was wondering whether he was pleading for a lighter punishment because he himself wanted to commit these offences. He said, "Let the punishment be very light so that no grievance shall be left in the heart of the offender". I suppose his primary premise is that the offenders who offend the untouchables are really very kindly people, overwhelming with love and kindness and that this is merely an errant act which really ought to be forgiven. It is a matter of great solace to me that he has not prescribed the punishment of being warned and then discharged. That 1 think would be the best section 561 of the Criminal Procedure Code. Yes, that would be the best; if our object is to make the offender a loving person; well, let him be warned and discharged. He will continue to love and no soreness will remain in his heart. Why should he have that? Unfortunately, my hon. friend has thought that that could not be and therefore, he has suggested this punishment.

Now, Sir, having had a little practice in criminal law, I think the rules

on which punishment is based are two mainly. One is to deter the offender from repeating his offence. That, I think, is the primary rule of criminal jurisprudence. Punishment is necessary; otherwise the offender may go on repeating his offence. It is to prevent him that there must be a punishment The second object of punishment is to prevent a man from adopting a criminal career. If a man once begins a criminal career then he may continue to do so unless there is ;ome deterrent punishment to prevent him from adopting that career.

Now, Sir, if you accept these two principles, is the punishment proposed by my hon. friend adequate ior the purpose of the Bill? In Ihe first place the six months' imprisonment is really the maximum and a magistrate may ^nly inflict one day's imprisonment and let the man be off. There is no minimum fixed that the imprisonment shall not be less than six months or three months or whatever it is. The whole matter is left in the hands of the magistrate. What sort of a magistrate he may be, it may be quite possible and I can quite imagine that he may be a Pandit from Kashi sitting in judgment in the magistrate's chair. What conscience would he have in the matter of administering this law?

SHRI BASAPPA SHETTY (Mysore): Xashi or Kashmir?

DR. B. R. AMBEDKAR: Oh, Kashmir Brahmins are not true Brahmins, I understand. They are meat *khao*, *machli khao*, as they say. Therefore they are not Brahmins.

Now, as I said, in this case if you vant to see that the law .is observed, there ought to have been a miniiQuni

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punishment below which the magistrate could not go. Secondly the punishment is in the precedent, the precedent should not be.....

DR. K. N. KATJU: What is 397?

DR. B. R. AMBEDKAR: Dacoity. This is worse than dacoity. I think, to starve a man and not to allow him to take water, I think, it is almost causing death. That is, I think, one drawback in the Bill. Then, Sir, the second drawback in the Bill is that there is no provision for taking security for good behaviour. The Criminal Procedure Code has got four sections, sections 107, 108, 109 and 110, and they all enable the magistrate to demand security for good behaviour. I don't un-lerstand why this Bill should not contain a provision to that effect. When for instance we find in Raj-putana and other States the caste Hindus are agitating to harass the untouchables because they exercise civil and constitutional rights, why should you not take security for good behaviour?

SHRI J. S. BISHT (Uttar Pradesh): These are all the provisions in the Criminal Procedure Code.

DR. B. R. AMBEDKAR: That is what exactly I am saying, that there is a precedent in the Criminal Procedure Code for taking security from persons who do not keep peace, for good behaviour, from persons disseminating seditious matter, from vagrants and from habitual offenders, for good behaviour. I am not certain that these provisions could be invoked for the purpose of taking security from persons offending against this law. It may be that specific provision dealing with the cases dealt with in this Bill has to be made, and that can only be made by a specific provision in this Bill.

Then, Sir, there is another provision which finds a place in the In-

not go. Secondly the punishment is alternative, imprisonment or fine. The magistrate may very well inflict the alternative punishment of fine and there might be an offender who might be prepared even to pay the five hundred rupees in order to escape the clutches of the law. What good can such punishment do? The Indian Penal Code prescribes a variety of punishments, a variety of them in section 53: death, transportation imprisonment, forfeiture of property, fine, whipping, detention in reformatory. There are seven offences for which the Penal Code fixes death penalty; for 50 offences the punishment is transportation; for 21 offences- simpdtimprisonment; for 12 offences- fine. In all other cases the imprisonment is rigorous. Why my friend has thought so little of this Bill as not to prescribe adeauate punishment, it ia very difficult for me to understand, I mean, the least that one can expect from him is to prescribe a minimum, may be three months, it does not matter, a minimum of tkree months' imprisonment and fine if he wants to fix fine-I am not for inflicting a fine because that only benefits the treasury, but if you say that the fine will go to the victim, I am for fine also. Otherwise I do not want fine.

SHRI B. B. SHARMA (Uttar Pradesh) : Why not the maximum penalty of death?

DR. B. R. AMBEDKAR: Well, if you like it have it—I am not so cruel as that, and I do not think you are sincere in suggesting it, and, as I said, there are not cases in the Indian Penal Code where minimum punishment has not been prescribed or rigorous imprisonment has not been prescribed. There are three sections here which prescribe rigorous imprisonment, sections 194, 226 and 449. Then the Penal Code has prescribed the minimum period of imprisonment in sections 397 and 398. I do not see why, when there

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dian Police Act, section 15 of the Act, under which when some people in the village or the villagers as a whole disturb the peace, the Government can quarter upon them additional police and recover the cost of the additional police from the inhabitants of that village. That is a general provision. I am not sure again whether that provision could be invoked by the Government for the purpose of enforcing this Act. That Act is a general Act, disturbance of peace and so on and so forth. This is quite a different case and I should have thought that a specific clause on the lines of section 15 of the Police Act should have found a place in this Bill if outlawing of untouchability is intended to be an effective thing. But that again is not there.

Now, Sir, I come to another question about which I certainly feel a certain amount of douWt. Who is to administer this law, the Centre or the States? And if the Centre is to administer the law, is it not better that this Bill should contain a clause to that effect, that it shall be administered by the Central Government? I make this suggestion because I feel that the States might raise an objection that this is a concurrent piece of legislation and being a concurrent piece of legislation the States have the right ordinarily to administer these Acts. I do not think that this is a concurrent piece of legislation in which the States can claim to have a right to administer.

I claim that this is a Central law although it does not fall in List I of the Seventh Schedule. The provisions contained in article 35 are quite clear. It has been stated in article 35 that any law to be made for inflicting punishment for any infringement of a law made in pursuance of article 17 shall be by Parliament and not by the State. Those are the very express words. Therefore there can be no doubt in my mind that this law will have

to be by virtue of the Constitution administered by the Centre and not by the States. I say this because my hon. friend might be saying that since we have made the offences under this Act cognisable it does not matter if the law is administered by the States but that argument cannot stand at all in virtue of article 35 and I would suggest to him that he should introduce an express provision in the Bill that the Law shall be administered by the Centre. If my friend's contention or the contention of the States is that this is also a concurrent piece of legislation, I would like to draw his attention to the proviso to article 73 which is a very important one and which relates to the administration of laws in the concurrent field. My hon. friend will remember that in the scheme of things in the Government of India Act of 1935 we had the same kind of classification of subjects-List I-Central subject, List II-State subject, and List III—Concurrent subject, hut the Government of India Act contained an express provision that the power of the Centre to make law in the concurrent field was confined merely to law-making. It could not encroach upon the field of administration. The reasons why such a provision was made in the Government of India Act, 1935, are quite irrelevant to the times in which we find ourselves now. but when we made the Constitution we refused to accept such a provision. We said that although generally the Centre may leave a law in this concurrent field for administration to the States the choice must be given to the Centre to determine whether any particular law in the concurrent field made by it shall be administered by it and not by the States. That intention has been carried out in the proviso to article 73. We said that if the Centre so determines that the law made in the concurrent field shall be administered by the Centre then the States cannot interfere in the matter at all. Therefore, I am strongly of the opinion that this contention is invalid

in view of article 35 of the Constitution. This law is a Central law by Constitution. It is really part of List I; although it does not occur as an entry in List I, all the same it is part of List. I and therefore the administration must be by the Centre. Whatever expenses are necessary would be a matter which would be quite outside the field of discussion. The burden of expenditure, the burden of administration must be taken by the Centre upon itself which I think is only right in this matter. This is all that I wanted to submit.

SHRIMATI K. BHARATHI (Travan-core-Cochin). Mr Deputy Chairman untouchability has been the worst curse of Hinduism. It is very strange how a religion which regards not only every living being but everything in the world as the manifestation of 'brahm' could accept and perpetuate this monstrosity. The land of Sri Sankara, that is, Kerala, my land, was the worst sinner in this. Swami Vivekananda in his sojourn in Kerala, denouncing the extremity of untouchability practised in Kerala, had remarked that it was a lunatic" asylum. There was not only untouchability but unapproachability and even un-seeability. Think of the immensity of the superstition when I say that there was a class of human beings whom you cannot set your eyes on without getting polluted. Unapproachability was rather interesting; for each community the distances to be kept between were meticulously put down so much so that even distances were referred to as distance to be kept by a particular community. Even in courts they used to refer to distances as 'parapad' and 'pulapad' etc. that is, distance to be kept by a pariah and a pulaya. I am only referring to this to show how bad it was in our areas, but now I think we are far ahead of other States in this matter. Mostly the achievement was due to non-Governmental action. The Government in fact refused admission for untouchables in Government schools and public roads even. In the education and

uplift of the depressed classes the Christian missionaries had rendered great service. But it must be said to their credit that the vast numbers who got their education, especially higher education, through the Christian missionary institutions did not go over to Christianity. Only a very few embraced Christianity. Those who in spite of the Government received higher education were kept out of Government jobs. They had to seek refuge in the then British India and other States. But the Government vielded slowly and steadily to the pressure of the reformist movement in which the caste Hindus played a leading role. The Vaikam Satyagraha was the first direct action, it seems, organised with the Government's blessings on a nonviolent basis, against untouchability. I produly claim that the Vaikam Satyagraha which was the first organised attempt to fight untouchability was led by my own uncle, the late Mr. T. K. Madhavan. Before this event there used to be communal riots between caste Hindus and non-caste Hindus when the latter defied the restrictions. Even the wearing of upper garments and ornaments was denied to depressed those classes. It is interesting to recall that there was a big riot when women of a particular community refused to go out bare-breasted and when they took to upper garments. But by peaceful approach, persuasion and propaganda we have steadily advanced and today we can we have claim that the least untouchability in our area. The temples were first flung open to untouchables in our State and the progress was rapid. So I must say that more than law what is required is an urge on the part of the people, а voluntary movement for reformation.

I think we had one advantage in our area. We had very little political struggle in those days and so the energy of public-spirited men found one single steady channel of activity and that was social reform. But now-a-days politics created certain difficulties. There have arisen leaders who bave a vested interest in maintaining

[Shrimati K. Bharathi] untouchability because then only they can command tribal loyalties and work up primitive passions. These leaders bar the doors of their people against others, that is, Caste Hindus who in our State played a very significant part in fighting untouchability. It is just like the Communists having a vested interest in poverty and misery and any peaceful attempt to eliminate them is opposed by them.

In our State there is a law to penalise discrimination on the basis of caste. It was enacted some seven years back. Only in a few places we came across some such cases of discrimination. Of course, we moved the Police, but mainly we dealt with them in a popular way. I may reveal another point. In our State the fight against untouchability was a fight against religion itself. So you find that the religious climate has changed a good deal during the last generation.

Sir, I welcome this Bill to punish practice of untouchability. That the give us some satisfaction of hav may ing done something. The canker of untouchability must be fought cut en a different level. In our area there is the segregated 'cheri' for Harijans. Maybe because ws do not live in vil lages-we live >n spacious compounds -and the Harijans are supposed to be as clean as Brahmins. I think this se gregation into 'cheri' and 'agrahar' There must be must go. steady and deliberate efforts in break these barriers. There ing up must $1 \ge e$ beffriend'jntg and infix ing up. Harijans are no inferior staff When education is given, they throw up most brilliant men like Dr Ambedkar whom I find few verv surpass. Why not there be to common hostels, instead of Hariian hostels; why not in schools there be uniform dress, the State subsidising the poor sections; why not there be common meals ct schools? I ask. With law alone, you cannot stamp out untouchability from the hearts of the people. We have io wage a war in our own hearts.

थीं आर० य० अग्निभोज (मध्य प्रदेश): उपसभापति महोदय, सब से पहले में इस बिल के प्रस्तावक होम मिनिस्टर डा॰ काटजुको धन्यवाद दुंकि उन्होंने यह बिल पेश किया । बात असल यह है कि में चाहता था कि आज से बहत पहले उन्हें इस बिल के लिये धन्यवाद देता, परन्तु दु:ख है कि मैं चार-पांच साल के बाद उन्हें धन्यवाद दे रहा हूं। इसका कारण यह है कि जब हमारा विघान पास हम्रा तब उसमें यह निहित कर दिया गया था कि म्राज से, जिस दिन से, कोंस्टीट्यूचन फोर्स में आयेगा, जिस दिन से विधान काम में आयेगा, उस दिन से हमारे देश में अनटचेब्लिटी (अस्पृच्यता) नहीं रहेगी । उस दिन के वाद से इस संधियनकी घारा के ऊपर अमल करने के लिए जाज हम बिल पेश कर रहे हैं । यदि होम मिनिस्टी में कोई मुझ सरीखा हरिजन मिनिस्टर होता तो "मोस्ट इनएफिशेंट" कह कर निकाल दिया जाता, क्योंकि एक वैधानिक चीज को साढे चार साल तक छोड़ कर हम उस पर सोये रहे और ाज हम उसको काम में ला रहे हैं।

में यह कभी नहीं चाहता कि हिन्दुस्तान देश में ग्रौर विशेष कर हिन्दू जाति में करोड़ों ऐसे लोग रहें जिनके गले में "अस्पृश्य" नाम के चीज की एक पट्टी वनी रहे ग्रौर वह शताब्दियों तक जिन्दा रहे, मैं कदापि इसके पक्ष में नहीं हूं कि लोग अस्पृश्य के नाम पर न दस साल के लिए, न बीस साल के लिए बल्कि शता-ब्दियों तक इस शब्द का उपयोग करें ग्रौर उससे लाभ उठाते रहें। मैं यह कदापि नहीं चाहता। मैं तो यह चाहता हूं कि जिस दिन विधान ने कह दिया कि अस्पृ-ध्यता आज से नहीं रहेगी, उसी दिन से

Untouchability अस्पच्यता मिट गई होती तो मुझे बड़ा हर्ष होता क्योंकि अस्पृध्य भी उसी दिन

डा० काटजूने बहुत ही सुन्दरता से, गम्भीरता से कहा कि हमें इस बिल पर विचार करते समय हृदय में कोई कट्ता नहीं लानी चाहिए । सच बात यह है कि कटुता से कटुता बढ़ती है, द्वेष से द्वेष बढ़ता है, प्रेम से प्रेम बढ़ता है। परन्त जीवन में हमें कई ऐसी दरायों में से भी गुजरना पड़ता है कि कट बात को भी कहना ही पड़ता है, चाहे हम उसे जितने भी मीठे से मीठे ढंग से कहें। मैं आप से प्रार्थना करूं कि पसुंएशन से, डा० काटजू ने कहा, अस्पृध्यता मिट सकती है ग्रौर आग्रह से, सत्याग्रह से, लोगों को समझाने-बुझाने से अत्युव्यता मिट सकती है। मैं आप से प्रार्थना करूं कि न केवल में अयवा आप, न केवल डाक्टर काटजू---क्योंकि वे हरिजन सेवक संघ के कई दिन तक यू० पी० में प्रेसीडेण्ट रह चुके हें और वक्तन फ़वक्तन अवसर मिलने पर हरिजन सेवक संघ के कार्यकर्ताओं से मिलते रहते थे और उनके साथ खाना खाते थे, मुझे इसकी कल्पना है---बल्कि हमारे पूज्य महारमा गांधी जी ने पच्चीस साल पहठे इस आन्दोलन को छेड़ा श्रौर लोगों से लहा कि अस्पुक्ष्यता को निकाल दो, हरिजनता को निकाल दो, छनाछात का नाश कर दो। मगर स लोगों ने नहीं सुना । इसके पश्चात महात्मा गांधी जी ने बार-वार अनशन किये कि हरिजनों के लिए मंदिरों के द्वार खोल दो, कूएं खोल दो, हरिजनों को बराबरी के अधिकार दो । हमारी जाति के लोगों ने, हमारे देश के लोगों ने उनके वचनों को भी नहीं सना,

महात्मा गांधी ने आमरण अनगन किये, हमारी जाति ने नहीं सुना, और इतने सब प्रयत्न होने के बाद भी महात्मां गांधी जी का पवित्र नाम आज हमारे बीच में लिया जाता है। महात्मा गांधी के हम शिष्य कहलाते हए, महात्मा गाँधी द्वारा चलाये गये वडे भारी यद और संग्राम की सेना के सेनानी ग्रौर वीर होते हुए भी आज तक हम इस स्पृथ्यता को नहीं निकाल सके । और इसके ऊपर क्या हता ? इसके ऊपर महात्मा गांध के महान् शिष्य विनोबा भावे पर, इस संविधान की धारा के पास हो जाने पर भी गया। में लाठी वर्षा हई । इस विवान में यह िहित होते हुए भी कि अस्पृथ्यता कायम नहीं रहेगी, अभी भी विश्वनाथ जी के मंदिर में हरिजनों के प्रवेन करने पर प्रहार होता है। यह मैं इसलिए कह रहा हं कि हमारे समाज में, मुझे माफ किया जाय, कुछ ऐसा चंधापन है, सब लोगों में नहीं, सब जातियों में नहीं, पर कुछ लोगों के दिमाग में ऐसा ग्रंधापन है कि बिना कानून के, विना डंडे के, विता फोर्न के उनकी समझ में उनकी मर्खता कभी नहीं आ सकती, और इसलिए में आवश्यक समझता हूं कि इस कानून को जहां तक श्रदा का, विश्वास का, साहस का, सत्या-ग्रह का सवाल है वहां तक तो ठीक है। परन्तु समाज में ऐसी धाराएं भी प्रवाहित हो रही हैं जो आज हमारे इस काम में बाघा डालती हैं। देखिए, एक छोटी सी वात है। मैं कदापि नहीं चाहता कि विभिन्न राजनै तिक पार्टियों पर आक्षेप करूं। परन्त हमारे देश में, धर्म की रक्षा करने वालों की, धर्म के लोगों को ऊंचा उठाने वाले लोगों की एक संस्था है जिसको राम राज्य परिषद कहते हैं। हमारी राज्य परिषद उनकी रामराज्य परिषद ! वे रामराज्य

से मिट गये होते ।

4451 Untouchability [RAJYA

[RAJYA SABHA] {Offenses) Bill, 1954 2452

[श्री आ ं ्यू ० अभिमो भ] बाले लोग क्या कहते हैं ? वे कहते हैं कि हरिजनों को, यानी हिन्दुओं को जिनको हम अन्टचेबिल कहते हैं, राम के मंदिर में नहीं जाने दो । ये रामराज्य वाले हैं या रावण राज्य वाले जो राम के पूजकों को राम के पूजा का निषेध करते हैं और कहते हैं कि हम हिन्दू धर्म के रक्षक हैं ।

दसरी ग्रोर हमारे राजनैतिक पार्टी के मित्र जोकि देश के उद्धार में विश्वास करते हैं, जो बारबार कांग्रेस को और कांग्रेस के नेताओं से कहते हैं कि गांधी जी का रामराज्य तुम क्या स्थापित करोगे, हम स्थापित करेंगे, तुम तो ढोंगी हो, पाखंडी हो। परन्तु मुझे बड़े दुःख के साथ कहना पड़ताहै कि आज जब मैंने यह देखा कि डाक्टर अम्बेडकर साहब, जिनके कारण आज झगड़ा हुआ, वह तो यहां बैठे रहे और हमारे द्सरे मित्र जो इस झंटचेबि-लेटी के नाम से रोड़ा अटकाते हैं, **जो** पश्चिक में छाती खोलकर यह दुहाई देते हैंकि हम तो अस्पुझ्यता का निवारण चाहते हैं, आज हाउस छोड़ कर भाग गय हैं।

तो में आप से यह कह रहा हूं कि हमारे समाज में चाहे वह कोई भी राजनैतिक दल हो, चाहे उनकी राजनैतिक फिलासफी कैसी ही क्यों न हो, चाहे वे पी० एस० पे० के क्यों न हो, चाहे कम्यूनिस्ट हों, चाहे रामराज्य परिषद् के हों, चाहे जन-संघ के हों, हर एक के ब्रंदर आज एक गाँठ बंघी हुई है, और वह गाँठ अस्पृ-इयता रूपी गाँठ है जो कि हर जाति में बंघी हुई है, उसको हमें छोड़ना चाहिए। नहीं तो कोई कारण नहीं था कि इस तरह के सद्-उद्देश्य पूर्ण बिल पर, हमारे सभी मित्र उपस्थित होकर बिल को परिपूर्ण कर अच्छा से अच्छा बनाने में आज सहयोग क्यों न देते जिससे अस्पृक्यता का निवारण जल्द से जल्द हो सकता।

तो में यह कह रहा था कि हमारे समाज में ऐसे बहुत से पुराने सिद्धान्त थ्रौर रीति रिवाज जड़ पकड़े हुए हैं, भौर उनको तो आग्रह से, बिना ढंडे से, निकालना ही होगा। महात्मा गांधी जी ने कहा था "अस्पुक्यता" हिन्दू जाति में एक कोढ़ के समान है, कोढ़ एक ब्रुरी चीज होती है, घृणित चीज होती है। इसलिए में कहता हूं कि वह कोढ़ किसी को हो, हिन्दू समाज को हो, अन्त में है तो वह कोढ़ और उसको हमें शीघ्र ही निकाल देना चाहिये । आज हम देखते हैं कि लोग कोढ़ी से घुणा करते हैं, इसलिए जो लोग हरिजन लोगों को छूने **से** घुणा करते हैं, वे स्वयं धुणित हैं क्योंकि बे इस समाज के कोढ़ को गले से लगाये हुए हैं। इसलिए आवश्यक है कि जाति की दृष्टि से, धर्म की दुष्टि से, समाज के दुष्टि से, व्यक्ति क**े दुष्टि से, हम इस कोढ़ को** जितनी जल्दी हो सके, निकाल दें ।

में आप से यह कहना चाहता हूं कि जो बिल आज सदन के सम्मुख पेश हुआ है, वह अपूर्ण तो अवश्य है परन्तु साथ ही साथ में यह कठूंगा, ग्रौर जैसा कि डाक्टर अम्बेडकर साहब ने भी कहा, कि जो एक अयोभ्यता है यह बिल उसको निकालने के लिए है, पर इसके ढारा पूर्ण रूप से देश में अस्पृश्यता नहीं निकाली जा सकती है । मैं इस वात को मंजूर करता हूं । इस बिल में जो कानून की मंशा है, जो ताकत है, वह तो है ही परन्तु साथ ही साथ जैसा में कह चुका हूं भौर 24.53

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कहूंगा कि हमें इसके साथ ही साथ बहुत सी ऐसी चीजें करते होंगी, कातून बनाते होंगे, समाज को संगठित करना होगा ताकि हम अस्पुझ्यता क वीमारी को समाज से निकाल सकें। केवल इस एक कातून से हम अस्पृच्यता की बिमारी को समाज के अन्दर से नहीं निकाल सकते हैं। वे क्या चीजें हैं जिन पर चलकर हम इस बैमारी को दुर कर सकते हैं। हाक्टर काटजू साहब कहते हैं कि मुझे खाने पीने से कोई विरोध नहीं है, सवाल यह है कि सफाई होनी चाहिय, फंटेजियस डिजीज नहीं फैलनी चाहिये । यह जो "प्रोवाइजों" है कि सफाई होनी चाहिये, बहुत घातक है। मैं आपको एक उदाहरण देना चाहता हुं। एक मेहतर है जो प्रातःकाल से लेकर संध्या तक काम में लगा रहता है। सब लोग प्रातःकाल ष्पौर संघ्या को स्नान करते हैं किन्तु मेहतर अपनी टोकरी ग्रौर झाड़ को ले कर लोगों का मैला उठाने के लिए चला जाता है। लोग स्नान करके नया कपड़ा बदल लेते हैं किन्तु मेहतर उसी कपड़े से काम करता है झौर भोजन भी करता है क्योंकि उसके पास इतना पैसा नहीं है कि वह ज्यादा कपड़ा रख सके।

आपने देखा होगा कि मेहेतर शहरों में झाडू लगाता है, शाम तक तो पानी के नल चलते रहते हैं किन्तु जब वह घ: पहुंचता है तो नल बन्द हो जाते हैं तो वह किस तरह से स्नान कर सकता है, कपड़ा घो सकता है । उसको इतनी तनस्वाह नहीं मिलती है कि वह ज्यादा कपड़ा रख सके और बदल सके । फिर भी समाज की योर से यह कहा जाता है कि इन लोगों को अधिक पानी देने की कया जरू त है, अधिक तनस्वग्ह देने की क्या आवश्यकता है। जब उनकी तनस्वाह बढ़ाने का सबाल आता है तो कहा जाता है कि मेहतर खुद काम करता है, उसकी पत्नी काम करती है, लड़का या लड़की काम करती है ग्रीर घरों से उसको भोजन और कपड़ा मिलता है। इस तरह से उसको खाने ग्रौर वस्त्र के लिए कोई खर्चा करना नहीं पड़ता है। यह कितनी दुर्भाग्यपूर्ण भौर लज्जा की वात है जबकि इस तरह की बातें एक म्युनिसिपैल्टी के प्रेजीडेंट कहते हैं। जो राष्ट्रीय क्षेत्र में काम करते हैं, जो बड़ें बड़ी प्रान्तीय संस्थाओं के प्रतिनिधि हैं, प्रेजीडेंट हैं, असेम्वली श्रौर कौंसिल के मेम्बर रह चुके हैं, जिन्हों रे हरिजन सेवा संघ में काम किया है। जब इस तरह की वातें समाज सेवकों द्वारा कही जाती हैं तो आप ही बताइये कि वे मेहतर बेचारे किस तरह से और कब स्नान करें, कपड़ा वदलें और अपने को शुद्धता के वातावरण में रख सकें। डाक्टर काटज् साहव को इस ग्रोर अवश्य ध्यान देना चाहिये । इसलिए में बहुत अदब के साथ, नम्रता के साथ और विनय के साथ यह कहूंगा कि जब हरिजनों के अस्पुश्यता के सवाल को हल करना है तब उसमें इस तरह की बात रखना कि अगर वे ऐसा करेंगे तो ठीक होगा, मुझे उचित नहीं मालूम देता है। मेरा कहने का मतलब यह है कि अगर हरिजनों का उदा करना है तो आपको "अगर", "परन्तु", "लेकिन" ये सब शब्द अपने कोष में से निकालने पड़ेंगे । इसी तरह से उनकी नौकरी का सवाल आता है। इसके लिए कहा जाता है कि हम उनको बराबर नौकरी देते हैं परन्तु उनमें एफिशिएंसी होतं चाहिये । परन्तु जहां पर "एफिशि-एंस " का सवाल आ गया, बदां इस वरह [श्री बार० यू० अग्निभोज]

का बढाना बना कर उनका करल हो गया । इसलिए में आपसे यह प्रायंग कब्संगा कि वे अयोग्य हैं, शुद्ध नहीं हैं, एफिशिएंट नहीं हैं किन्तु कातून द्वारा उनको १५ या २० साल तक संरक्षण मिला हुआ है उनको सहूलियतें दें जायं, प्रिविलेज दिये जायं । जब कातून में उनको इस तरह की सहूलियतें दिये जाने के बारे में निवेंश हैं, तो क्यों नहीं उनको ये चीर्जे दीं जाती हैं। जो विषान में दिया गया है अगर उसका पालन नहीं किया जाता है, तो सब व्यर्थ है। इयारे देश का जो विधान बना है वह इमारे देश के नेताओं द्वारा बनाया गया है, हमारे मंत्रिमंडल के लोगों द्वारा बनाया गया है, विधान में जो बातें कही गई हैं वे केवल मुंह से ही नहीं कही गई 🕉, गले से नहीं कहां गई हैं, हृदय से . कहें: गई हैं, आरमा द्वारा कही गई हैं । यदि आत्मा की आवाज हरिजनीं के चढार को बात करती है तो हम सब लोगों को इस म्रंटचेंबिलिटें को मिटाना ही होगा। परन्तु यदि हमारे आवाज केवल मुँह की आवाज है, गले के आवाज है, लिप सिम्पैथी है, एक राज-नौतिक इमर्जेंसे है, तो में यह समझंगा कि हम न तो महात्मा गांधें के अर्थ को समझे हैं, न विधान की धारा को समझे हें और न देश की जिस चीज से बुराई होने वाली है उसको समझे हैं । इसलिए मेरी यह प्रार्थना है कि यदि हम इस कानून को काम में लायें तो हमें इस बिल को सर्वदृष्टि से देखना होगा।

अब मैं इस बिल पर आ कर यह कहूंगा कि इस बिल का नाम "The Untouchab: 'lity (Offences) BIL

1954" है । "म्रोफेंसेज" शब्द प्रैकेट्स में है मौर जो चीज गैंकेट्स में होतें हैं वह रिइंडेंट या अनावश्यक समर्त जाती है। जो चीज कोण्टक में लिखी जाती है उसका कोई मतलव नहीं होता है। वह बीज क्लैरीफाई करने के लिए होती है। इस प्रकार यह बिल "The Untouchability Bill, 1954" हो गया। इस का अर्थ यह है कि इस बिल का हैडिंग पढ़ने से मालूम होता है कि हम को कोई अनटचैबिलिटी स्थापित करतें हैं जिसके लिए हम का∃न बना रहे हैं।. इसलिए मेरी प्रार्थना होम मिनिस्ट से यह है कि या तो आप इसके बैकेट्स को निकाल दीजिये या इसका नाम "ऐंटी अनटचेबिलिटी बिल" रखिये या "रिम्वल आफ अनटचेबिलिट बिल" रखिये । कम से कम यह "The Untouchability (Offences; Bill, 1954" मेरी समझ में नहीं आया है ।

अब जो इस बिल में दफा १४ रिपील करो की है उसके लिए में कह नहीं सकता कि वह कहां तक मौजू है ओर कहां तक मौजू नहीं है क्योंकि यह दफा एक अजीब सा कन्फ्यू जन, एक ग्रंधेरा या एक बुधला न सामने खड़ा करत है। दफा यह है:

"The enactments specified in the Schedule are hereby repealed to the extent to wh.'c'i they or any of the provisions contained therein correspond or are repugnant to this Act or to any of the provisions contained herein."

पहले बात यह है कि मुझे झान नहीं है। होम मिनिस्टर साहब मुझे इसमें शिक्षा दे सकते हैं। आ।खिर हमारे देश में इतने लेजिस्लेचर्स हैं, उन्होंते जो कानून पास किये हैं उनको हम रिपील

2457	Untouchability	[16 SEP. 1954]	(Offences) Bill, 1954	2458;
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शब्द हमारे कोष से निकल जाय। आप की भी यही इच्छा है। दुनिया की भी यही इच्छा है। परन्तु इस बिल के पृष्ठ २ और ३ पर जब मैंने "अनटचेबिल" शब्द को गिना तो दो पृष्ठों पर २२ बार उसका प्रयोग हुआ है। इसमें एक बड़ी मजेदार बात यह है कि अनटचेबिल को यदि कोई टच नहीं करेगा तो वह आफेंस समज्ञा जायगा। यह एक अजीब बात है: A person will be punished if he does not touch an untouch-

able. कोई भी कहेगा कि जब उसका नाम ही अनटचेविल है, उसका नाम ही अस्पृश्य है तो उस अस्पृश्य नाम वाले को आप स्पर्श करने के लिए क्यों मजबूर An untouchable must

be allowed to enter a hotel. An untouchable should be allowed to enter a temple. When he is an untouchable even in name, why do you compel other people to touch him or to allow him into a temple and so on and so

forth ? तो मेरी प्रार्थना यह है कि 49 बार बार जो "अनटचेबिल" शब्द का प्रयोग हुआ है उसको निकाल दिया जाय। हमने अपने विधान में ही किसों को अनटचेबिल नहीं माना है। ऐसें दशा में दस, बीस, पचास या सौ साल या जब तक यह कानून स्टैट्यूट बुक पर रहेगा तब तक अनटचेबिल लोग भी कायम रहेंगे, यद्यपि आपके विदान कै अनुसार अनटचेबिलिटं एक गुनाह है। मान लीजियं, सौ साल के बाद मेरे नाती को मंदिर में जाने से रोक दिया जाता है तो उसे पहले यह कहना पड़ेगा कि मैं भगवान को सात्रों मान कर कहता हूं

कर सकते हैं अथवा नहीं ? जितने भी स्टेट्स के कानून हैं जिन को वहां के लेजिस्लेचर्सं ने पास करके इनऐक्ट कर दिया है, उन ऐक्ट्स को आप रिपील कर सकते हैं अथवा नहीं, एक बात ? दूसरी बात यह है कि यदि कर सकते हें तो क्या इस तरह से कर सकते हैं कि जो इस कानून के बाहर हो, जो इस कानून की दफा में न जाता हो, उसके लिए इस तरह का क्लाज जोड़ कर हम उन कातृनों में झौर इस कातृन में एक ऐसा घंधलापन कर देते हैं, एक ऐसी मिलावट कर देते हैं, जिसका समझना न केवल एक हरिजन के लिए, न केवल एक प्रासीक्यूटर के लिए बल्कि मैजिस्ट्रेट के लिए मुश्किल हो जायगा जोकि अदालत में इन मुकदमों का फैसला करेगा। इसलिए थह क्लाज भी मझें बहुत गड़वड़ मालूम होता है और मेरी सिलेक्ट कमेटी से यह प्रार्थना है कि बहइस पर विचा करे। मैं समझता हं कि इस क्लाज की आवश्यकता नहीं है। जो प्रान्तीय वानून हैं वे बने इहें। केन्द्रीय सरकार का एक यह कानून हो जाय और प्रान्तीय कानून भी बने रहें। यदि ऐसा हो तो इस में कोई शक नहीं है कि दोनों कानून बने रह सकते हैं भौ प्रान्तों के लोग यदि ग्रोफेंडर्स को प्रासीक्युट करें तो वे इस कानून के अन्तर्गत भी कर सकते हैं ग्रीर प्रान्तीय कानुनों के अन्तर्गत भी कर सकते हैं।

तीसरी बात जो मुझे बहुत बुरी लगी वह यह है कि हम जब किसी चीज की परिभाषा करते हैं, तो हम ऐसे गोल मोल शब्दों में उसको लाते हैं कि उसका अर्थ समझना मुस्किल हो जाता है। हमार इच्छा यह है कि "अनटचेविल"

[श्री ग्रार० य० अग्निमोज]

कि मैं अनटचेविल हूं और इसने मुझे मंदिर में नहीं जाने दिया। तो सब से पहले उसको यह सिद्ध करना पड़ेगा कि बह अनटचेबिल है या नहीं। उसे यह सिद्ध करना पड़ेगा कि साहब में अस्पृश्य हं ग्रौर अस्पृब्य समझ कर इन्होंने मुझे नहीं घसने दिया । इसलिए इस कानून के अन्द**ं इनको सजा दी जाय । तो** "अनटचेबिल" शब्द आप निकाल दींजिये। यातो आप गांधी जी का दिया हआ। नाम "हरिजन" कहिये या यह कहिये कि जितने भी अनटचेबिल्स हैं वे सब हिन्दु जाति से निकले हुए हैं। आप ऐसा क्यों नहीं कहते कि जो कोई भी हिन्दू किसी हिन्दु को छूने से मना करेगा उस को सजा दी जायगी। मैं यह भी कह द कि यह बीमारी किश्चियन्स में भी है। हमारे सिख भाई, हमारे जैन भाई जो हिन्दु धर्म के ग्रंग हैं उनमें भी यह बीमारें है। इन्दौर में क्या हो रहा है ? जैन मन्दि में हरिजन नहीं जा सकते । जैन मन्दिर में प्रवेश के अवसर पः जैन अपने को हिन्दू नहीं मानते । और दुसरे जातियों में भंडस तरह की वीमारं है। मेरा अर्थ यह है कि आप यह लिख दीजिये कि जो जिस धर्म का पालन करने वाला है उसको उस धर्म के लोग या उस धर्म के मन्दि वाले मना करेंगे तो उनको सजा दी जायगं। आप सीधी बात कडिये प**ं यह बा**ंबार राम भजन के माफिक ''अनटचेबिल'' शब्द को धुमा धुमा क**ं कानून में लाना, में समझता हं**, कि एक अनुचित बात है। इसलिए सिलेक्ट कमेट से मेरे यह प्रार्थना है कि इस शब्द को बिल्कुल निकाल दिया जाय । जब तक आप इस शब्द को नहीं ग्विकालते औ अनटचेबिलिट श्री

अनटचेबिल्स को लेकर एक कानन पास करते हैं तब तक आप यह नहीं कह सकते कि कोई अनटचेविल नहीं है, अनटचेबिल हमेशा बने होंगे । They

want to create a separate class and a separate nation. कहन का अथ यह हाक हमारादमाग़ में जो यह मनोवृत्ति है उसको हमें निकालना पडेगा, चाहे वह मनोवत्ति किसंाजनैतिक क्षेत्र की हो, किसं विचारघारा कं हो या किसी धर्म की हो । आप खयाल रखिये कि वह जमाना चला गया जबकि एक जाति के कुछ लोग देश के बाकी लोगों को दबा कर रखते थे। अब दुनिया बहुत छोटी हो गई है, दुनिया के लोग हमको देखते हैं औं हमको परखते हैं कि हम क्या चीज हैं, हमारी सभ्यता ग्रौर संस्कृति क्या है ? जब हम दुनिया के लिए न्याय मांगते हैं तो हम अपने हैं भाइयों के साथ कितना न्याय करते हैं ? जब दनिया के साथ हम बराबरी का दावा करते हैं तो हम अपनें हैं जाति स्रौर धर्म के भाइयों के साथ कितनी बराबरी करते हैं ? हमें इस बात का ज्ञान नहीं होता परन्त विवेकशुन्य हो कर हम कितने ऐसे काम करते चले जाते हैं जिन पर हमारा कोई ध्यान नहीं जाता ग्रौर जिन्हें दनिया का कोई भी व्यक्ति देखे तो यही कहेगा कि यह क्या आश्चर्य की बात है। तो मेरें प्रार्थना यह है कि अस्पश्यता के निवारण के लिए हम जो भी प्रयत्न कर है हैं वे स्तत्य तो जरूर हैं परन्त जिस फतार से उसे हमें करना चाहिये, वह रपतार इसमें नहीं है ! मेरें प्रार्थना यहं है कि हम इसको ्पतार से करें। मैं उन लोगों में से नहीं हूं जो कि कहते हैं कि कौन असले बाह्मण है भौं कौन नकर्ल बाह्मण है।

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मुझे इससे दुख होता है । इस लिए नहीं कि मैं उनकी पार्टी में नहीं हुं या उनसे विद्वेश रखता हूं। पर भाग्य से या दुर्भाग्य से डाक्टर अम्बेडकर ग्रीर हम एक ही शिड्यून में आ गए और उस शिड्यूल के कारण हरिजनों की तरफ से वह जो कुछ बोलते हैं या भाषण देते हैं उसमें परौक्ष रूप से या प्रत्यक्ष रूप से बाकी हरिजन मं उनके साथ आ जाते हैं। तो जब बह किसी व्यक्तिगत आक्षेप को करते हैं कि काशमीरी ब्राह्मण मच्छी बाते हैं, गोश्त खाते हैं, असली हैं या नकली हैं तो मुझे बहुत दुख होता है। किसी भी जाति, घर्मयाव्यक्तिको अपने व्यक्तिगत आचरण में जैसा वह चाहे व्यवहार करने झौर खान पान करे का पूरा अधिकार है और रहना चाहिये। में नहीं समझता कि मच्डी खाना या गोश्त खाना ब्रा है, क्योंकि डाक्टर अम्बेडकर साहब खुद भी वैसातो जरूर करते होंगे । तो इन बातों को बीच में लाने से हमार बीच में कटुता पैदा हो जातं है। हरिजनों के उत्थान में जो बाधा होत**े** है वह कभी कभी हमारा ज्यादा अकड़ूपन भी होता है। तो उसे निकाल कर हमें अपने लक्ष्य पर तीर लगाना चाहिये। अर्जुन ने जब मत्स्य भेदन किया भीर मछली चक्रव्युह के अग्दर धुम रही थी तो उस समय उनकी दृष्टि नीचे थी परन्तु बाण ऊपर था और उसक परछांई को देख कर अर्जुन ने मत्स्य भेदन किया था। उसी तरह यदि हमें मानवता के इस कलंक को निकाल देना है, उस को नष्ट कर देना है, उसका शिरछेदन कर देना है, तो आवश्यकता यह है कि हम अधिक से अधिक नम्र हो कर, विनम्र हो कर, अपनी सीधी धौर सच्ची बात मीठी भाषा में कह कर उस लक्ष्य का भेदन करें। यदि आपने ऐसा

किया तो अस्पृश्यता ग्रौर अस्पृश्य नाम की चीज, जो कि इस समय हमारे देश में है, वह मिट जायेगं∶ा में पुनः डाक्टर काटजू को धन्यवाद देते हुए अपना वक्तव्य समाप्त करता हूं।

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श्वी कन्हैयालास डो० वैद्य (मध्य भारत) : उपसभापति महोदय, इस बिल का इस सदन में सब ग्रोर से स्वागत होना चाहिये था किन्तु आज विरोधी दल के हमारे मित्रगण इस विल पर बहस के समय अनुपस्थित हैं । यह बड़ी खेदजनक बात है ।

अभी कुछ वक्ताग्रों ने यहां भाषण देते हुए इस बात पर जोर दिया कि यह कानून बड़ा सरल है क्रौर इसमें सल्ती के वे ग्रंश नहीं हैं जो कि आवश्यक रूप में होने चाहियें। यह देश जो कि राम ग्रौर कृष्ण की भूमि है, जहां कि विवे तानन्द श्री बुद्ध जैसे महापुरुष श्रीर महात्मा जं जैसे व्यक्ति पैदा हुए जिन्होंने कि अपने जीवनकाल में इन तमाम सामाजिक बराइयों को दूर करने के लिए काम किया ग्रौर अपने सारे जंवन का एक मिशन बनाया ि हिन्दू जाति के उत्थान के लिए हरिजनों कं समस्यायों को खत्म कराने के चेष्टा करेंगे, उनके जीवनकाल में और स्वतंत्रता प्राप्ति के बाद भी हम यदि इस देश से इस समस्या का अन्त नहीं कर सके, सुधार नहीं कर सके ग्रौर आज हम इसको एं कानून के द्वारा र्दडित करों के खत्म करने जा रहे हैं, तो यह हमारे लिए कोई बहुत अल्छ शोभनीय बात है ऐसा मैं नहीं मानता । इस देश का जैसा इस समय वातावरण है उसमें, जैसा कि कुछ सदस्यों ने कहा, सामाजिक सुधार के कामों में कानून की शरण ले कर या सङ्ती की या सजान्नों की

[श्री कन्हैयालाल डी० वैद्य] व्यवस्था कर के किसी सामाजिक सुधार के काम को या हरिजनोद्धार के काम को कर सकेंगे, ऐसा मैं नहीं मानता। यह एक बड़े कोड़ की बीमारं है और हरिजन समस्या जो हमारे समाज के अन्दर जातिव्यवस्था है उस जातिव्यवस्था का एक छोटा सा ग्रंग है। यह जाति-पांत की प्रथा हिन्दु जाति को एक दूसरे से दुर करती है। आप हरिजनों की ही बात क्यों लें, हिन्दुष्पों में पचासों नहीं बल्कि सैंकड़ों ऐसी जातियां हैं जो कि एक दूसरे से अलग हैं, एक दूसरे से मिलती नहीं हैं, एक दूसरे से खान पान का उनका सम्बन्ध नहीं है, कई प्रकार के ऐसे सामाजिक भेदभाव उनके अन्दर हैं कि वे एक दूसरे से अलग बने इए हैं।

श्री किशोरी राम (विहार) : जैसे ?

श्री कन्हैयालाल डी० वैद्य : जैसे आपके राहाणों में पचीस तरह के ब्राह्मण हैं, जो एक दूसरे को अपनी बेटी नहीं देते, एक द्सरे के साथ में खाना नहीं स्वाते । १२ कनौजिया ग्रौर १३ चुल्हे की कहावत आज हिन्दुस्तान में प्रचलित है। तो ऐसं कई जातियां हिन्दस्तान के अन्दर हैं जिनका कि एक दूसरे से सम्बन्ध नहीं हैं। तो सारे देश के अन्द**ः यह** एक बहुत बड़ा रोग है और इस रोग का निदान इस प्रकार के कानून से हो चायगायाजो लोग इस प्रकार की विचारघारा रखते हैं कि बहुत अधिक सरूती की व्यवस्था इस कानन में कर देने से समाज सुधा हो जायेगा, इस को में नहीं मानता। इस प्रकार से संसा में कहीं भी समाज सुधार न हुआ है ग्रौर न इस देश में ही हो सकता है।

[RAJYA SABHA] (Offences) Bill, 1954 2464

इस प्रश्न पर माननीय गृहमंत्री जी को एक सुझाव देना चाहुंगा। उनका एक हरिजन आदिवासं विभाग भी काम करता है । उन्होंने अपने भाषण में कहा कि माननीय सदस्यों से मैं अपेक्षा करूंगा कि वे आर्थिक प्रश्नों को ले कर के इस बिल पर कुछ बातें न कहें। उन्होंने स्वयं स्वीका (किया कि हजिनों) ग्रीर पिछड़े हए वर्गों का आधिक प्रश्न ऐसा है जिसको कि सुधारने की आवश्यकता है धौर जिसके विषय में वहत कुछ करना चाहिये, इसलिए इस बिल पर वादविवाद करते हुए इस प्रश्न पर अधिक जोर देने की आवश्यकता नहीं है। किन्त, मैं एक साधारण बात उनके सामने रखना चाहता हं ग्रौर पहले कांग्रेस पार्टी कं बेंचों पर बैठे हुए अपने माननं य सदस्यों से भी कहना चाहंगा कि अपने कलेजों पर हाथ घर कर सोचें कि उन्होंने हरिजनों के लिए अपने जीवन में ईमानदारी से कितना काम किया और कितना करते हैं।

श्री किशोरी राम : आपके साथ रहने के कारण यह तो आप अपनी मनोवृत्ति से हीं बता सकते हैं कि इस दृष्टि से हम लोगों ने क्या काम किया है।

श्री कन्हैयालाल डी० वैद्य : में माननीय सदस्यों की भावना की कद्र करता हूं। मैं स्वयं कहता हूं कि कई ऐसे मित्रों को मैं जानता हूं जो कि हरिजन सेवक संघ में काम करते हैं पल्तु जहां उनके घर पर हजिन का और छुआछूत का प्रश्न आता हैं तो वहां वह नौ दो ग्यारह हो जाते हैं, उसमें वह अव्यवहारिक सिद्ध होते हैं। तो मेरा निवेदन है कि ये जो आदिवास धौर हरिजन संस्थायें हैं धौर दूसर संस्थायें हैं जिनके द्वा

आप यह आशा करते हैं कि उनका उद्धार होगा श्रीर जो सामाजिक सुधार के नाते गवर्गमेंट की तरफ से उनक सहायता होती है, उनके वारे में आप कृपा कर के जरा इस बात का खयाल करें और इस बात की जांच करें कि वास्तव में जो कछ पैसा आप सामाजिक सुधार कं कामों के लिए देते हैं, जो पैसा इन संस्थाग्रों ग्रीर व्यक्तियों को देते हैं, वह बास्तव में ईमानदारी से खर्च करते हैं या नहीं। यह बात ठीक है, हमारे पिछले वादविवाद के समय हमारे माननीय डा० अम्बेडकर ने सामाजिक कार्यकर्ताओं को प्रोफेशनल्स की कोटि में लाकर रखा था। मैं इस बात से तो सहमत नहीं होता श्रीर न इस बात को आवश्यक समझता हं कि मैं उन वादविवादों पर जाऊं। लेकिन मैं इतना जरूर कहता चाहता हं कि इस देश के अन्दर महात्मा जी जैसे व्यक्ति ने अस्पृश्यता के इस प्रश्न पर अपने जीवन काल में जितना ध्यान दिया था उतना हम स्वतंत्रता प्राप्ति के बाद भी नहीं दे सके ग्रौर उसे सामाजिक रीति से हल नहीं कर पाए । हन इस देश के समाज के अन्दर ऐसी व्यवस्था का निर्माण नहीं कर पाए जिस से हमारे हिन्दू धर्म में जाति के प्रश्न प जो भेदभाव है उसे हम मिटा सकें म्रौर न ही ऐसी स्थिति का निर्माण हम सामाजिक सुधार के वाम के नाते से कर पाए, यह हमारे लिए एक लज्जा की बात है। सरकार को यह देखना चाहिये कि उसके विभागों द्वारा जो सामाजिक सधार के काम चलाए जाते हैं और करोड़ों रुपये उनमें खर्च किए जाते हैं कहीं बह इन प्रोफेशनल सोशल वर्कर्स पर तो खर्चा नहीं होता । अगर पेट भरते वाले पेदोब र लोगों को वह पैसा मिलता है तो

यह निश्चय है कि यह जो करोडों रुपया भलाई के कामों में खर्च हो रहा है वह चाहे आप कितने ही कानून बना दें, तब भी यह अस्पुत्रयता या जातपांत का भेद-भाव जो कि हिंदु जाति के टुकड़े टुकड़े कर रहा है, वह दुर होना मुझ्किल है।

तो इस लिए मेरा इस विषय में नम्न सुझाव यह है कि सरकार इस बात के लिए सचेष्ट रहे कि सामाजिक सुधार की म्रोर प्रयत्न करने वाले जो सरकारी विभाग हैं उनके काम करने वाले लोग ऐसे हों जो वास्तव में काम करने वाले हों और इस बात की विस्तार से जांच श्रौर निगरानी करें कि उनके द्वारा उन बुराइयों को दर करने के लिए और समाज सुधार के दिशा में वास्तविक काम हो रहा है। केवल हिसाब किताब की बात कर देने से या रिपोर्ट हमारे सामने रख देने से समाज सुधार का कोई कांतिकारी काम देश के अन्दर हो सकता है ऐसा विश्वास यदि विभागों के ऊपर बैठे हए हमारे मंत्रीगण कर लिया करेंगे, तो काम नहीं चलेगा । ठीक है, संदर किताबें हमारे सामने आ जाती हैं, लेकिन देश की समस्यायें उसी रूप में रहती हैं। हमें सामाजिक कांति को लाने की स्थिति का इस देश में निर्माण करना है। हमें अभी राजनीतिक आजादी मिली है, परन्त जब तक हम आधिक प्रश्नों के साथ साथ सामाजिक कांति नहीं लायेंगे. जब तक हमारे देश में छुआछुत और जात-पांत की जो प्रयाएं हैं, उनका हम निराकरण नहीं करेंगे तब तक न हमारे देश का कल्याण होगा और न राजनैतिक और सामाजिक प्रगति होगी और न हो देश आगं बढ सकेगा। इसलिए मैं इस नम्न सझाव के साथ इस

2465

2467 Untouchability [RAJYA SABHA] (Offences) Bill, 1954 2468

[श्री कन्हैयलाल डी० वैद्य] कानून का समर्थन करता हूं। मैं आशा **क**ेता हूं कि हमारे वे मित्र लोग जो इस बात से परेशान हैं कि कानून के अन्दर बहुत सख्त सजाएं नहीं रखी गई हैं, वे इस बात को मन में विचारेंगे कि हृदय परिवर्तन द्वारा ही सामाजिक सुधार के जाम हो सकते हैं। महात्मा जी ने हमें यह रास्ता बताया है कि हम किसी प्रकार दुसरों को सख्त सजा दिला कर के कोई समाज सुधार का काम इस देश में नहीं कर सकते हैं। इस लिए जहां इस बात को सरकार के सामने रखें वहां इस बात पर भी विचार करें कि वास्तव में समाज सुधार के कामों के लिए नरमी की मावश्यकता है क्योंकि सख्त कानूनों या सख्त सजाओं ढारा किसी का हृदय परिवर्तन नहीं किया जा सकता है और न किसी आदमी को इस प्रकार के सुधार के लिए अच्छाई की तरफ लाया जा सकता है।

इन ब⊶दों के साथ में इस का⊺ून का समर्थन करता हं।

धीमतो चन्द्रावतो ः खनगाल (उत्तर प्रदेश) : उनसभापति महोदय, राजनीतिक स्वतंत्रता प्राप्त करो के पश्चातु हमारा यह लक्ष्य रहा है कि हम अपो देश में सामाजिक और आधिक स्वतंत्रता भी प्राप्त करें। हमारा यह स्वय्न रहा है कि हमारे समाज के अन्दर आज जो धर्म के नाम पर, जाति के नाम पर लिंग के नाम पर, "कास्ट, कीड एंड सेक्स" इन तीनों के नाम पर आज जो भेदभाव खड़े हैं, जो दीवारें मतुष्य और म तुष्य के बीच खड़ी की गई हैं वे सब नष्ट हो जायें।

हमारे सामने एक स्वप्न है वेलफेयर स्टेट का, सब के लिए एक मंगलकारी जनकल्याणकारी राज्य की स्थापना करने का। इसी भावना और उद्देश्य को लेकर हमने अपने स्वतंत्र भारत का एक संविधान बनाया है । हमारा संविधान हमारे स्वप्तों का, हमारे ऊंचे आदशों का एक प्रतिबिम्ब है । हमारे संविधान के उन्दर फंडामेंटल राइट्स के अन्तर्गत दिए गए अधिकार सब को प्राप्त हैं चाहे कोई किसी भी धर्म का हो, चाहे कोई किसी भी सेक्स का हो, हर एक को अपनी प्रवृत्ति के अनुसार, अपनी रुचि, अपने स्वभाव और अपनी योग्यता के अनुसार, विकास करने के, आगे बढ़ने के और उन्नति करने के, समान अवसर प्राप्त हैं। ऐसं दशा में यह बिल्कुल ठीक ही है कि आज जो *य*ह बिल अस्पृश्यता निवारण के लिए हनारे सदन में लाया जा रहा है, वह हमारे उन आदर्शों को कियात्मक रूप देते कं दिशा में एक कदम है हमारा एक जाति विहीन और वर्ग-विहीन समाज की स्थापना का जो एक स्वथ्न है उसको पूरा करने के लिए **यह एक** प्रयतन है, और इस लिए में इस बिल का स्वागत करत हूं।

इसमें सन्देह नहीं कि इस बिल का एक बहुत ही लिमिटेड स्कोप है, बहुत सीमित इसका क्षेत्र है क्योंकि इस बिल के अनुसार हमारा उद्देश्य केवऊ यह है कि हम अपने सार्वजनिक जीवन से, सार्वजनिक क्षेत्र से, और जैसा कि अभें गृह मंत्री महोदय ने सन्झाया, पब्ल्कि सेक्टर से अछूतपन को, अस्पुक्यता को हटाना चाहते हैं । जितने भी सार्वजनिक स्थान है, खाने-पीने के, रहने के, मनोरंजन के, पूजा के और वे सब स्थान जहां पर ऊभी तक रुकावटें लगी हुई हैं, जिनकी वजह से हर्जिनों को वहां प्रवेश नहीं [16 SEP. 1954]

करने दिया जाता, उन सब को दूर करना इस बिल का उद्देश्य है ।

Untouchability

शायद कुछ लोग कहेंगे—और कुछ लोगों का यह कहना है भी---कि यह जो बिल है इससे समाज के अन्दर जो अस्पुश्यता हमारे देश में है वह खत्म होने वाली नहीं है। यह तो हम सब भी मानते हैं कि कानून के द्वारा अस्पुश्यता को खत्म नहीं किया जा सकता । लैकिन फिर भो जो कानून आज लाया जा रहा है, उसका अपना एक उद्देश्य है, उसका अपना एक अभिप्राय है और उस अभिप्राय को वह पूर्ण करता है । अस्पृझ्यता हमारे समाज के अन्द एक बहुत पुराना रोग है उसको जड़ें अपने समाज में बड़ीं गहरो गई हुई हैं और उसको उखाइने के लिए हमें एक भागीरेय प्रयत्न करने की आवश्यकता है। जब बड़े मजबूत शत्रु का मुकाबला करना होता है तो उस शत्रुको ऊप⁄हर फ़ल्ट से, हर मोर्च से आक्रमण करना पड़ता है। ठीक इसी प्रकार आज इस पुराने रोग को समाज के ग्रन्दर से उखाड फेंकने के लिए हमें ह2 प्रकार से, हर दिशा से, हर मोर्चे से इस पर प्रहार करना होगा। आज का जो यह बिल है वह एक वैचानिक मोर्चा है, एक लीगल फ़्रांट है जो अस्पृथ्यता पर प्रहार करता है और इस लिए एक अभिप्राय को सिद्धि करता है।

श्रांमन्, इसमें तो संदेह नहीं कि जब तक अळूतपन या अस्पृश्यता हमारे समाज के अन्दर रहेगां तब तक हम किसों भां प्रकार के प्रगति नहीं कर सकते, किसी भां प्रकार से हम आगे नहीं बढ़ सकते और न हम अपने आदर्शों को पूरा कर सकते हैं। इसमें जरा भां संदेह नहीं कि बाछूतपन या अस्पृश्यता हमारे समाज के 50 RSD 54] (Offences) Bill, 1954 2470 ऊपर बड़ा कलंक हैं। हम चाहे दुनिया के कितने ही सम्य देश कहे जाते हों परन्तु हम अन्य दशों के सामने किसं भी हालत में अपना सिर ऊंचा खड़ा नहीं कर सकते क्योंकि अस्पृश्यता हमारे सम्यता के लिए, हमारें नवजात स्वतंत्रता के लिए एक चैलेंज है, चुनौते है और इसलिए हमें इसका हर सम्भव उपाय से सामना करना होगा, इसे अपने समाज से उखाड़ कर फेंकना होगा।

लेकिन यह तो एक मानी हुई बात है कि जब तक हम ग्रापने वैयक्तिक जीवन से ग्रस्पुश्यता को निकाल बाहर नहीं करेंगे तब तक हम कुछ नहीं कर सकेंगे। यदि हम ध्यान से देखें तो ग्रपने वैयक्तिक जीवन में हम यह पायेंगे कि ग्रस्प्श्यता की जड़ें चारों ग्रोर फैली हई हैं, हमारे घरों में, हमारे चोके ग्रौर चुल्हे के अन्दर, हमारे रसोई घर के अन्दर । हमारा जो जाति भेद और छग्राछत शरू होती है, वह चौके भी चुल्हे से शुरू होता है ग्रौर उसका जो कंट्रोल है, ग्राधिकार है, वह स्त्रियों के हाथ में है। मेरे कहने का ग्रभिप्राय यह है और मेरा विक्वास है कि ग्रस्पुश्यता को हम ग्रपने वैयक्तिक जीवन से, ग्रपनी प्राईवेट लाइफ से, ग्रपने पारिवारिक जीवन से कभी निकाल नहीं सकते, जब तक कि हम स्त्रियों के ग्रन्दर एक ऐसी भावना जाग्रत नहीं करें कि ग्रस्पृथ्यता एक ग्रन्याय है और उसे हटाना जाहिये।

इस देश में लोकमत को जाग्रत करने का कार्य ग्रभ तक सरकार की और से ज्यादा हुग्रा नहीं है और न हो सकता है। इस दिशा में जो भी कार्य जनमत जाग्रत करने का हुग्रा है वह प्राइवेट संस्थाओं द्वारा हुआ है, जैसे ग्राय

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2471 Untouchability [RAJYA SABHA] (Offences) Bill, 1954

श्चीमती चन्द्रवती लखनपाल]

समाज दारा हम्रा है, बह्य समाज के दारा हन्ना है और भी बहुत से समाज है जिन्होंने इसे किया है। सरकार तो यदि करनाभीचाहे तब भी इस दिशा में कोई ज्यादा कार्य नहीं कर सकती । हां, अगर वह जनमत को जाग्रत करने का कार्य करने को तैयार हो तो उसे उन संस्थाओं को प्रोत्साहन देना चाहिये, जो इस दिशा में काम कर रही हैं क्योंकि ग्राज तक जितना भी कार्य होता माया है, मस्पृश्यता के निवारण के विषय में, वह सब प्राइवेट . संस्थाओं के द्वारा हुआ है। जो निजी तौर पर कार्य करने वाली संस्थाएं हैं उनके द्वारा हुआ है। इसलिए यदि सरकार उन संस्थाओं को प्रोत्साहन दे तो बेज्यादा ग्राधिक कार्यकर सकती हैं। मेरा यह कहना है कि गवनमें मेंट भी यदि चाहे तो स्त्रियों में अस्पृश्यता को मिटाने के लिए डाइरेक्ट ग्रपील करके प्रचार कर सकती है झौर निजी तौर पर अस्पच्यता निवारण करने वाली संस्थाग्रों को सहायता कर सकती है। गवर्नमेंट इस दिशा में काम करे तो स्त्रियां प्रस्पुश्यता के विरुद्ध जो कार्य है, उसको करने का बीखा उठा सकती हैं ग्रौर निजी संस्थाएं इस काम को बहत आगे ले जासकती हैं लेकिन हम देखते हैं कि जितना भी सरकार कर सकती है उतनाभी काम नहीं होता ।

श्रीमन्, में यह कहना चाहती हं कि आज जो यह सौघल लेजिस्लेघन से सम्बन्ध रखने वाले जो बिल हैं जो समाज सुधार करने वाले बिल हैं उनका सम्बन्ध स्त्रियों से उतना ही है जितना कि पुरुषों से । लेकिन यह देखा जाता है कि कभी इस बात का प्रयत्न नहीं किया

जाता कि उनके अन्दर जो भावना या विचार हैवे स्त्रियों सक भी पहुंच पायें।

ग्रभी जो हिन्दू कोड बिल के ऊपर बिल ग्रा रहे हैं, वे सब अग्रेंजी भाषा में ग्रा रहे हैं। भंग्रेजी भाषा होने की बजह से वे स्त्रियों के हाथों तक नहीं पहुंच पाते । अभी मुझ से एक बहिन ने कहा, जो ए० आई० डब्लू० सी० की एक जिम्मे-दार सदस्या हैं, कि प्रगर सरकार की ग्रोर से हिन्द कोड बिल का ग्रन्वाद हिन्दी में होतातो हमारे देश की स्त्रियों तक वह ग्रासानी से पहुंच पाता । लेकिन सरकार से बहत बार कहने पर भी इस तरह के कानूनों का हिन्दी में अनुवाद नहीं हन्द्रा । मेरे कहने का तात्पर्य यह है कि अनटचेबिलिटी के जितने सौशल लेजिस्लेशन जनता के सम्मुख आते हैं उनका हिन्दी में अनु-वाद होना चाहिये । उनका प्रचार स्त्रियों के ग्रन्दर होना चाहिये । जब तक हमारे देश की स्त्रियों में ^यह भावना जाया नहीं की जायगी कि अछतपन एक कलंक है, एक कोढ है. तब तक हमारा देश ग्रागे नहीं बढ सकता है और हम यह आशा नहीं कर सकते कि हम अपने समाज से अछतपन को परी तरह से निकाल सकेंगे। जब तक हम अपने देश की सब स्त्रियों को यह न बतलाएं कि यह एक बुरी चीज है, घृणित चीज है, तब तक हम उनके मन को नहीं बदल सकते । ग्राज हम देखते हैं कि हिन्द स्त्रियां ही ग्रछतपन को परि-वारों के अन्दर जीत्रित रखे हई हैं और यही कारण है कि आज हम देश के ग्रन्दर ग्रस्पच्यता को कायम हन्ना देखते हैं। जब तक हम स्त्रियों के ग्रन्दर जाग्रति नहीं पैदा करेंगे, उनके मन के ग्रन्दर यह भावना नहीं डालेंगे कि यह हमारे समाज के लिए एक कलंक की

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चीज है, तब तक यह दूर नहीं की जासकती है।

इसके ग्रतिरिक्त, श्रीमन्, एक बहुत बडी गलतफहमी, जो हमारे बहंत से सदस्यों के ग्रन्दर है, बहुत से लोगों ক अन्दर है, वह यह है कि अछतपन या ग्रस्पुक्यता यह, हिन्दू धर्म और हिन्द सभ्यताका एक ग्रभिल्न अंग है, यह एक धारणा अपने लोगों में घर कर चकी है । उस दिन जब शिड्युल्ड कास्ट कमिश्नर की रिपोर्ट पर बहस हा रही थी. तो इस सदन के एक माननीय सदस्य श्री ग्रम्बेडकर ने इस प्रकार क विचार व्यक्त किये थे कि अछतपन या अस्पृश्यता हिन्दु समाज का एक झंग है, हिन्द धर्म का एक अंग है, हिन्दु सभ्यता को एक देन है। मैं यह कहना चाहती हं कि जो लोग ऐसा कहते हैं, ऐसा विचार रखते हैं, वे हिन्द धर्म को, हिन्दू धर्म के इतिहास को ग्रौर उसकी सभ्यता को नहीं समझते। हिन्दु धर्म में अउतपन हिन्द धर्म का कभी भी अभिन्न अग नहीं रहा । इसका सबसे बड़ा प्रमाण यह है कि अस्प्र्यता के विरुद्ध जितनी भी प्रतिकियायें हुई हैं, वे सब हिन्दू धर्म के भीतर से हुई हैं। जितने भी सुधारक थे, वे सब हिन्दू धर्म के ही मानने वाले थे । ऋषि दयानन्द, स्वामी विवेकानन्द, स्वामी श्रदानन्द ग्रौर महात्मा गांध: जी, ये सब हिन्द धर्मावलम्बी थे ; उन्होंने जबरदस्त आवाज ग्रस्पुश्यता के विरुद उठाई और उसको अपने समाज के अन्दर से उठाने का प्रयत्न किया । महात्मा गांधी जी ने तो अस्पुश्यता के निवारण के प्रश्न को राष्टीय महत्व दिया था। उन्होंने इसको स्वतंत्रता के आन्दोलन के प्रश्न के साब जोड दिया था ग्रौर समाज के सामने इस भारी प्रश्न को लाकर खडा

कर दिया था। उन्होंने यहां तक कहा कि जब तक समाज के अन्दर से अस्पृश्यता को दर नहीं किया जाता, तब तक स्व-राज्य कोई मायने नहीं रखता । इसी प्रकार ऋषि दयानन्द ने इसके विरुद बडे जोर से आवाज उठाई मौ आये समाज द्वारा इसको दुर करते का प्रयत्न किया। में यह कहना चाहते हूं कि आर्य समाज हिन्द धर्म में से ही उत्पन्न हई एक ऐसी संस्था है, जिसने अछतपन को हटाने का जबदंस्त कार्य किया है । आज भी गुरुकल कांगड़ों झौर कन्या गुरुकुल में झौर इस प्रकार की जितनां भी अन्य आयें समाज का संस्थाएं हैं, अगर ग्राप उनमें जायेंगे तो आपको अस्पञ्यता का नाम भी नहीं मिलेगा। जहां होस्टल है, जहां पर सैकड़ों विद्यार्थी मौर विद्याधिनी चाहे वे कोई जाति या धर्म के हीं, एक साथ रहती हैं, एक साथ भोजन करतो हैं। वहां का जो रसोइया है वह हरिजन है । आर्य समाजी हिन्द जाति के लोग हैं मौर हिन्द भर्म के मानने वाले हैं। तो फिर कैसे कहा जा सकता है कि अस्पुश्यता हिन्द् जाति, हिन्द धर्म का एक अभिन्न ग्रंग है। इसी प्रकार, श्रीमन, आर्य समाज के नेता स्वामी श्रद्धानन्द का कहना था कि डिग्ने-स्ट, जाति के लोगों को 'अछत' जाति नहीं कहना चाहिये, बल्कि 'दलित' जाति कहना चाहिये। 'दलित' का अर्थ है ''आप्रे-स्ड". जिनको सताने की जिम्मेदार, इम पर है और किसी दुसरे पर नहीं। तो इस प्रकार, श्रंमन, हम देखते है कि अस्पृश्यता जो है, वह हिन्दू धर्म ग्रौर हिन्दु सभ्यता का कभी भी अभिन्न ग्रांग नहीं रहा। हां, अपने यहां जात पांत तो कभी नहीं यें, जाति प्रया नहीं थी. वर्ण व्यवस्था थी । वर्ण व्यवस्था कभी भी जाति के आधार पर नहीं रही, कम पर रही। कर्म पर आश्रित वर्णव्यवस्वा के

2475 Untouchability [RAJYA SABHA] (Offences) Bill, 1954 2476

[श्रीमती चन्द्रवती लखनपाल] अनुसार कोई व्यक्ति यदि ऊंचा कार्य करता थातो बह ऊंचा समझा जाताथा जो व्यक्ति तीचा काम करता था वह नीचा समझा जाताथा । तभी हम देखते हैं कि रावण ब्राह्मण होते हुए भी कर्म से नीच होने के कारण राक्षस माना गया। महर्षि ऐतरेय भं इतरा नामी चमार स्वी से उत्पन्न हुए थे, लेकिन फिर भी अपने कर्म के कारण ऐतरेग ऋषि कहलाये, उन्होंने 'ऐतरेय बाह्यण' लिखा जो हिन्द् धर्मशास्त्र का मंग माना जाता है। हमारे यहां वर्णे व्यवस्था जरूर थी परन्तु वह जन्म से नहीं थी, कर्म से थी। जो कर्म से नीचा होता था, वही नीचामाना जाता षा। जो कर्म से ऊंचा होताथा, वह ऊंचा माना जाता था।

हा, अपने यहां इतिक्षास में एक समय ऐसा आया, जबकि वर्णं व्यवस्था कारूप् बिगड़ गया, वह कर्मसे न हो कर जन्म से मानी जाने लगे। लेकिन जो कुछ भी हुआ, यह मानना पड़ेगा कि आज हम देश में जाति प्रथा का जो वर्तमान रूप देख रहे हैं, वह निन्दतीय है, वह त्याज्य है, उसको कभी भा डिफेन्ड नहीं किया जा सकता । कभी भी उसका पक्ष नहीं लिया जा सकता । इस को हमें अपने समाज से दूर करना हा होगा, हर सम्भव उपायों से द्र करना होगा। लेकिन, श्रीमन्, इस प्रथा को हम तब तक दूर नहीं कर सकते, जब तक हम समाज के अन्दर से अस्पृश्यता को नहीं निकाल देते । आज हमारे देश में जो अस्पुश्य कहलाने वाले लोग हैं, जो हमारे भाई हैं, जब तक उनको बोदिक और आधिक विकास द्वारा हम अपने स्तर पर न ले आयें, तब तक हम उनका

उदार नहीं कर सकते । जिस तरह दूध और पाने मिलने से एक समान हो जातें हैं, उसी तरह से हम को भं अपने में उन्हें मिलाना है । हमारा लक्ष्य यह होना चाहिये कि हम बोढिक तथा घिना सम्बन्धी विकास ढारा औं आर्थिक विकास ढारा उनको हर प्रकार से उन्नति करें । इस दिशा में गवर्नमेन्ट बहुत कुछ कर रहो है

उस दिन जब सदन में शिड्यूल्ड कास्ट कमिश्नर की िपोर्ट पर बहस हो रहो थी, तो सदन में बहुत से सदस्यों ने कहा कि इन लोगों के लिये सरकार कई प्रकार को भलाई की बातें कर रहे। है । जो हमारे शिड्यूल्ड कास्ट के लोग हैं, उनका बोद्धिक विकास करने के लिये उनको तरह तरह की सुविधाएं दं जा रही हैं। शिक्षा के हर स्टेज में, स्कूल कालेजों में स्कालरशिप और छात्रवृत्तियां हमारे शिडयुल्डकास्ट के विद्यार्थियों को दी जाती हैं । उनके लिये टैकनिकल स्कूलों ग्रौर कालेजों में विशेष स्थान सुरक्षित रखा जाता है। नौकरियों औ दूसरी जगहों में उनके लिये स्थान सुरक्षित रहते हैं। ये सब बातें ठंक हैं, उन्हें जब-श्य इस प्रकार की सुविधा दें जाती चाहिये। किन्तु इसमें एक खतरा है। वह यह है कि जिस तरह से हम इस दिशा में चल रहे हैं वह उचित है नहीं और जो काम हम इस रास्ते से करना चाहते हैं और क रहे हैं, वह हमें निर्दिष्ट दिशा की स्रोर ले जा रहा है या नहीं ? कहीं शिड्यूल्ड कास्ट एक ऐसा प्रिविलेज्ड क्लास न बन जाय कि सब लोग अछूत होना चाहें। आज हर आदमी बाह्यण होना चाहता है । लेकिन अगर शिड्युल्ड कास्ट अधिक

[16 SEP. 1954] (Offences) Bill, 1954

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आकर्षक बनादी गई, तो यह डर है, यह खतरा है, कि शिड्यूल्ड कास्ट एक ऐसी चीज बन जायेंगी कि फिर सब कोई अछत बनना चाहेगा। इस दिशा में आज यह प्रवृत्ति दिखलाई पड़ रही है। देहरादन में मैंने देखा कि वहां बहुत से विद्यार्थी इस फिक में थे कि उनको शिड्यल्ड कास्ट होने का एक साटि-फिकेट मिल जाय जिस से इंजीनियरिंग ग्रौर दसरे कालेजों में उनका दाखिला हो सके । तो, श्रीमन्, यह एक विचारणीय बात है कि हमें उनको किस हद तक सविधायें देनी हैं । हमारी मनोवत्ति यह होतं चाहिये कि हमें समाज के अन्दर से अछतपन को निकालना है, अछतपन को जिन्दा नहीं रखना है, ग्रौर यह तभी हो सकता है, जब हम अपने मन से अछत जैसी चीज बिल्कुल भल जायें। केवल रिजवेंशन देख कर हम ऐसा नहीं कर सकते ।

श्री किशोरी राम : रिजर्वेशन से बहुत घबराहट है क्या?

श्रीमती चन्द्रवती रूखनपाल : जी हां, इस प्रकार की बातें करके हमेशा हम इस बात का ध्यान रखेंगे कि हमारें यहां अछूत हैं । हमारी यह मनोवृत्ति नहीं होतः चाहिये कि चूंकि आप अछूत हैं, इसलिए आपको पार्लियामैन्ट का मेम्बर होना चाहिये, मिनिस्टर होना चाहिये या पालियामैन्ट्री सेकटरी होना चाहिये या मन्दिरों में आपका प्रवेश होना चाहिये; बल्कि, श्रीमन्, हमारी मनो-वृत्ति यह होनी चाहिये कि चूंकि हम श्रोर आप मानव हैं, चूंकि इंसान हैं, इसलिये मन्दिरों में सबका समान प्रवेश होना चाहिये, चूंकि हरिजन कहे जाने वाले भाई इंसानहें इसलिये जो श्रौर लोगों

को सुविधाएं प्राप्त हैं, वे उनको भी प्राप्त होनी चाहियें। जब हमारी मनोवृत्ति ऐसी होगी तब मेरे विचार से अछतपन मिट सकोगा। यदि हर एक छण, हर एक कदम पर झौर हर एक जगह पर यह चलता रहेगा कि चुंकि ये अछत हैं इसलिये इनको ये कन्सेशन्स मिलते चाहियें, तो हम हमेशा अछ्तपन के टर्म्स में सोचेंगे; हमें हमेशा अछ्त याद रहेंगे । इसलिये अछ्तपन की जो अवेयरनेस-चेतना-है उसको हमें अपने अन्दर से मिटाना होगा मौर वह तब ही होगा जब हम इस मनोवृत्ति को लेकर चलें कि हम उनको एक इंसान कें तरह से देखें, उन्हें अपना भाई समझें और उनको उतना सहारा दें जितना सहारा उनको ऊंचा उठा सकता है। श्रमन, यदिकोई रोग है ग्रौ रोग के बाद वह फिर से चलना सीखता है, तो उसे लाठी के सहारे की आवश्यकता होती है, लेकिन लाठं का सहारा तब तक दिया जाता है जब तक कि उसमें कमजोरों है और उसमें पूरी ताकत नहीं आ जाती । जब उसमें पूरी ताकत आ जातं है, तो वह अपने बल पर खडा होने लगता है। ठीक उसी तरह से हमको अपने अछत भाइयों को सहारा देना है । परन्तु हमें उनको सहारा देना है । एक इंसान बनाने के लिए, एक प्रविलेज्ड क्लास बनाते के लिए नहीं । हम यह चाहते हैं कि वे हममें मिल जायं, हम में खप जायं और इस प्रकार से खप जायं कि न कोई बाह्यण रहे, न कोई क्षत्री हे, न कोई बैक्य रहे ग्रौर अछत तो कोई रहे हं नहीं । श्रीमन्, इन शब्दों के साथ में इस बिल का हार्दिक स्वागत करता हूं।

2479 Untouchability [RAJYA SABHA] (Offences) Bill. 1954 2480

अशे के बीo लाल (बिहार) : जनाब डिप्टी चेयरमैन साहब, पिछले दिन जब में अंग्रेजी में बोल रहा था, तो आपते वड़ी मेंहरवानी से कहा था कि अंग्रेज नहीं बोल सकते हो तो हिन्दी में बोलो ग्रीर मैंने वादा किया था कि जब मैं हिन्दी में ही बोलूंगा । लेकिन मुझे डर है कि कहीं अडल्ट्रेशन यहां भी न मेरा पीछा करें । वह गलती मुझ से हुई थां । डिक्सनरा में मैंने देखा कि "अडल्ट्रेशन" के मायते ऐक्ट आफ कमिटिंग अडल्ट्री है । चैम्बर्स डिक्सनरा क बात मैं कह रहा हं ।

श्री डिप्टी चेयरमैन : श्री कैलास बिहारी लाल, हमारे सामने अडल्ट्री नहीं है, अनटचेबिलिटी का बिल है ।

श्री के॰ बो॰ लाल : इसलिए मेंने हिन्दी में बोलना शुरू किया ।

श्री डिप्टी चेयरमैन ः इस विल के बारे में आप फरमाइये ।

श्वी के बी क छाल : मरे दोस्तों ने कहना शुरू किया कि कहीं इसमें भी न अडल्ट्रेशन आ जाय, इसलिये पहले मैंने आपका ध्यान इस ग्रोर आकर्षित कर दिया कि जो भाषा मैं वोल रहा हूं, शायद उसमें कहीं कहीं कुछ मिलावट हो जाय और हमारे मुल्क की हालत भी ऐसी है कि सारा काम ग्रंग्रेजी में होता है । कांस्टि-द्यूशन की सारी बातें ग्रंग्रेजी में हैं ग्रौर "कांस्टिट्यूशन" शब्द भी ग्रंग्रेजी का है । इस तरह से ग्रंग्रेजी शब्दों का हम जरूर ब्यवष्ठार करेंगे ।

अब मैं इस बिल को जो हमारे सामने हैं, लेता हूं। जैसा कि हमारे दोस्त अग्निभोज साहव कह चुके हैं, इसका नाम जो कुछ भी हो, लेकिन यह बात सही है कि यह बिल जिस तरीके से डाफ्ट हआ है उसको जो कोई भी पढता है, चाहे डाक्टर अम्बेडकर साहब पढें, चाहे अग्निभोज साहब पढें, यह "अनटचेबिल" शब्द इतनी बार इसमें आया है कि यह सबसे पहले उनकी आंख में गड़ जाता है, गोया यह अनटचेबिल्स का रिकगनिशन है, गोया अनटचेबिलिटी को मनवाने के लिये यह बिल तैयार किया गया है और अनटचेबिलिटी को मिटाने के लिए यह बिल नहीं तैयार किया गया है। यह अनटचेबिल्स के उस अस्तित्व को कबूल करवाने के लिये तैयार किया गया है जिसको गांधी जी ने अपने सामने नहीं रखा ग्रीर जिसको कांस्टिट-युशन बनाने वालों ने अपने सामने नहीं रखा। कांस्टिटयशन के अन्दर "शिडयल्ड कास्ट'' लिखा गया ग्रौर**ी**बड्यूल्ड कास्ट के ही अन्दर ये सारी वातें आ जाती हैं। कांस्टिट्यूशन की ३४१, ३६६ मौर द्सरी दफाओं में हर जगह शिड्युल्ड कास्ट है, कहीं भी 'अनटचेविल्ल' शब्द नहीं है। सिलेक्ट कमेटी में यह बिल जा रहा है। सिलेक्ट कमेटी से मेरा यह सझाव है कि वह "अनटचेबिलिटी"में। डैफिनिशन साफ कर दे। इसमें मौर चीजों की डेफिनिशन है, लेकिन अनटचे-बिलिटी की डैफिनिशन नहीं है । अगर 'अनटचेबिलिटी' की डैफिनिशन कर दी जाय तो बहुत काम बन जायगा। झिड्यूल्ड कास्ट शब्द को इस्तेमाल करें और अनटचेविल शब्द का इस्तेमाल न करें, यह मेरा कहना है। जैसा आप देखें कि सेक्सन चार में यह है :

"Removal of Untouchability,— No untouchable shall on the ground only that he re an untouchable—

(a) be ineligible tor office under and^ authority constituted under any law; or (b) be subject to any disability, liability, restriction or condition with regard to".

Here come the clauses (i), (ii), (iii), (iv), (v) and (vi).

अब इसकी जगह हम यह कर दें:

"No person shall on the ground only that he practises untouchability."

"अनटचेबिलिटी" की डैफिनिशन में

हम यह रस दें:

' No person on the ground only that he belongs to the Scheduled Castes".

जो कुछ हो, उसके अन्दर अन-टचेंबिलिटी की डैफनिशन दे कर उसको लें आयें, बजाय इसके कि आप अनटचेबिल्स को बार वार रिकग़नाइज करें ग्रौर लोगों के सामने कानून के जरिये से इस बात की वोषणा करें कि हमारे मुल्क में अनटचे-बिल्स भी हैं। अनटचेबिलिटी शब्द ऐसा है जिसको कि विधान बनाने वालों ने बड़ी होशियारी से दूर रखा है ग्रौर शिड्-यूस्ड कास्ट के नाम से माना है । तो शिइयुस्ड कास्ट के नाम से ही उसको सम्बोधित करें ग्रौर अनटचेबिल या ग्रछ्त नहीं कहें ।

MR. DEPUTY CHAIRMAN: Mr. K. B. Lall, please look at article 17 of the Constitution.

SHRI K. B. LALL: Sir, I think the time is also over.

MR. DEPUTY CHAIRMAN: Yes, you please look it up and you can continue tomorrow.

BUSINESS ON 17th SEPTEMBER 1954

MR. DEPUTY CHAIRMAN: As already intimated to Members through the List of Business, tomorrow, 17th September 1954, originally allotted for Private Members' Bills, has been allotted for Government Business as there is no Private Members' Bill pending.

The House stands adjourned till 11 A.M. tomorrow.

The House then adjourned at five of the clock till eleven of the clock on Friday, the 17th September 1954.